for Linguistic Minorities

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(Amendment) Bill, 1963, as passed by Lok Sabha at its sitting held on the 16th December, 1963."

Sir, I lay the Bill on the Table.

MOTION RE REPORT OF COMMIT-TEE OF PRIVILEGES

SHRIMATI VIOLET ALVA (Mysore): ■Sir, I beg to move:

"That the Filth Report of the Committee of Privileges presented to the Rajya Sabha on the 16th December, 1963, be taken intd consideration."

Sir, in the report that I presented to this House yesterday, it was stated that the privilege matter involved certain legal issues. I would therefore like to apprise the House of the position be'fore asking for longer t|me to present the final report. The matter arises out of statements contained in an affidavit filed in connection with a contempt application pending before the Bombay High Court. It has not been possible for us to ascertain as to when the application would fee disposed of in the Bombay High Court and therefore a preliminary i report Was presented and We asked the House to give us more time to present the final report.

The question was put and the motion was

SHRJCMATI VIOLET ALVA: I move:

"That the House agrees with the recommendation contained in the Report",

The question was put and the motion was adopted.

MOTION RE REPORT OF COM-LINGUISTIC MISSIONER FOR MINORITIES—continued.

Mr. CHAIRMAN: We shall now take up the discussion on the Report of the Commissioner tor Linguistic Minorities. The Minister had completed his speech yesterday. Now any Member desiring to speak can do

SHRI P. N. SAPRU (UUar Pradesh): Mr. Chairman, I would like to congratulate the Commissioner for Linguistic Minorities on his Report. It is a comprehensive document and the most valuable parts of the document are the appendices attached to it. I feel that he has placed before us the constitutional issues involved in regard to this question of linguistic minorities" in a very able manner and it is unnecessary for me, therefore, to go into the constitutional issues raised by the existence of these linguistic minorities. I would like to confine my remarks to a few points relating to a language which is the common inheritance of Hindus and Muslim-: Christians and Anglo-Indians have also contributed to it. It is an Indian language. It is not a foreign language. It is not the language of Pakistan. It is a language of India. It grew up round about the town of Delhi, and therefore, it is permissible for us to have some enthusiasm and some love for this language, for this common heritage. Sir, the Rcpmt shows that there are Governments which have taken a liberal view of their obligations towards this language, I mean Urdu. I would like to mention Andhra Pradesh. I think Kerala has a good record and so has, for that matter, Bihar. But I must confess that I am not entirely satisfied with the position that this language occupies in my own State of Uttar Pradesh, and the Commissioner in restrained language has drawn attention to some acts of omission on the part of the Government of Uttav Pradesh with regard to this language.

Sir, one of the points that I would like to make is this. The Chief Minis-

[Shri P. N. Sapru.] tors' Conference has suggeseted that for recruitment to the State Services the lack of knowledge of Hindi should be no bar and that proficiency tests in English and Hindi should be held after the competition is held and during the period of probation. But for one reason or the other, Uttar Pradesh Government has not yet carried out this recommendation. We are told that this recommendation is under the consideration of the U.P. Government. We do not know how long that period of waiting is to be.

[THE DEPUTY CHAIRMAN in the Chair]

Next I would like to say a few words about the three-language formula. This three-language formula may be all right. though I am one of those who see no reason why there should not be a fourlanguage formula. In European countries, students have to acquaint themselves with Latin, Greek, French and German. Most of the candidates who reach up to the higher secondary stage are acquainted with these languages. T do not think it will be a burden for our students to have even four languages. But now let us take this three-language formula. The threelanguage formula means that the student must know his mother-tongue; he must know his regional language, he must know a modern Indian language, and he must know Hindi. Now, the regional language in UP. is Hindi, and so far as a modern Indian language is concerned, Sanskrit has also been included among the modern Indian languages according to the d'reclien of the Director of Education. So far as the Prime Minister is concerned, he stated in a speech which he made some time back that Sanskrit would not be included among modern Indian languages. I am one of those who have got a great regard for classical languages. I think no education can be comolete without a knowledge of the humanities and humanities mean the study of the classics. Sanskrit i_s not the only classical language in India. There are other classical languages also which have a claim. There Is Persian. There is Arabic, and I do not

see any reason why we should not get acquainted with Greek, or Latin or HeDrew. But Sanskrit, of course, I know would play a very great part. According to the policy followed by the U.P. Government, the classical language is to be Sanskrit, unless the parents wish otherwise. But there is to be no special arrangement for any other language. If they want to substitute some other language for Sanskrit, then they must be content with the existing staff. This practically rules out any other language, and it places Urdu also in a specially difficult position. In Azamgarh, this rule has been made compulsory and it works hardship on those Hindus and Muslims there, because Hindus too would like to get acquainted with the culture of the Arab world or the Iranian world. It places the Hindus and Muslims at a disadvantage.

Another recommendation of the Chief Ministers' Conference was that there should be provision at the Primary stage for the teaching of the mother tongue. The directive on this point was quoted by Mr. Hajarnavis. The rule suggested by the States Reorganisation Commission was that there should be provision for a language other than the regional language or Hindi, where there are more than 40 students in a school or 10 students in a class. In Azamgarh, for example, there is a sizeable Muslim population and as far as I have been able to see, there is not a single Urdu teacher. Moreover, the effort has been to confine the operation of this rule district-wise. There are few districts where Urdu i_s the language—Moradabad, Bijnor, Muzaffarnagar, BulandsLahar and Rampur. There the position is all right. But there are other large towns and small towns where there is no provision for any Urdu teacher and it is expected that if Urdu is to be taught, it will be taught by one of the teachers already in employment. This practically rules out Urdu altogether and it places the parents of those who want their children to read Urdu disadvantage. at а Recommendations have been made by the Klrpalani Committee that encouragement should be given

to magtabs and old institutions like the patshala and we should like to know what is being done m regard to that. Though the Chief Ministers were not in favour of it, my -view is that the district-wise formula if not quite just to the minorities and I think we should take the tehsil as the unit and, therefore, provision should be made for the teaching of Urdu at the Primary stage in tehsils where there is a sizeable proportion of Urdu-speaking population. A suggestion which was made in the Fourth Report of the Commissioner for Linguistic minorities was that in order to be able to know whether the number forty in a school or ten in a class would be forthcoming or):iot, a register should be opened but no step has yet been taken to fulfil this requirement. Therefore, 1 think it would not be incorrect to say that Urdu has been receiving a little more than stepmotherly treatment and it is not right, it is not just that in a secular State like ours there should be any feeling of discrimination against a language which is the common inheritance of both Hindus and Muslims and Christians and Anglo-Indians.

J remember Madam, an incident that took place in the United Nations and 1 will just relate that. In 1954, I happened to be in the United States in connection with the session of the General Assembly and I wag talking to a friend from Pakistan in Urdu and an American gentleman sitting next to us asked us, what language we were talking to which the Pakistani gentleman said "Urdu" and complimented me on my excellent Urdu. I told him that I would have appreciated this compliment had it come from one whose language was Urdu because he was a gentleman from Maharashtra who had migrated to Pakistan and his Urdu was poor. I would have appreciated this compliment had it come from one whose language was Urdu. It is my language and, therefore, if I speak it fairly correctly, I can take ■ rio credit for doing so.

SHRI N. M. ANWAR (Madras): I think, Madam, it is the unique beauty

of Urdu that even those who do not understand it appreciate it most.

SHRI M. RUTHNASWAMY (Madras): Even those who speak it badly.

SHRI P. N. SAPRU: I am not so poetic as my hon. friend, Mr. Anwar and poetry and myself are farther from each other.

Another rule which, I think works hardship on the Urdu-speaking population is this. For examinations connected with the Uttar Pradesh Civil Service and other combined examination* -Mr. Nafisul Husan will correct me if I am wrong-you can answer your papers either in English or Hindi. Urdu is not recognised for that purpose, and not only that, you have to offer Hindi as a compulsory subject at that stage. Now, I quite appreciate that the position of Hindi is somewhat unique in the sense that it is going to be the link language of the future and those who enter our services should have a fair knowledge of Hindi but we used to have in the old days, in the British days, a civil servant who used to come to this country without any knowledge of the Indian languages used to be posted to Uttar Pradesh and he used to learn in a few months Urdu or Hindi and it was at the stage when his probation period was about to end that he was required to pass an examination in Urdu or Hindi and obtain a certificate of merit in the particular language. I think, Madam, the proper thing is not to insist that candidates must have a knowledge of Hindi at the time of their examinations. The proper thing is to insist that they should have a knowledge of Hindi before they are actually confirmed.

I would also like, Madam, in this connection, to refer to a language which is not included in the Eighth Schedule but which is important, having regard to the fact that owing to circumstances over which they had no control, many Sindhis have had to migrate to Uttar Pradesh and other States. There is no provision, hardly nnv provision, for th^ teaching of Sindhi in our schools and Sindhi

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[Shri P. N. Sapru.] parents have a legitimate grievance in this matter. I hope, Madam, this will be looked into. The position of Sindhi is very much like that of the Nepali language. We know that Nepali is not one of the languages included in the Eighth Schedule but I think some special arrangements have been made for this language in some districts where there is a sizeable Nepalispeak-in population.

Then Madam, I would like to say a word or two about tribal education. One of the difficulties connected with education of these tribal languages is that they have no script of their own.

You can use the Devanagari script for teaching them the tribal languages or you can use the Roman script for that purpose. In this matter I think, we have to be liberal-minded. We must consult in this matter the wishes of the tribal people themselves. It may be easier for them some of them would like to go beyond the secondary stage, to the university stage—to learn one alphabet. The greatest difficulty in learning a language is not the language itself; the greatest difficulty in learning a language is the alphabet and it may be that the Roman script has been rather summarily ruled out for purposes of educating the tribal people.

So far as Urdu is concerned, in our province at one time many documents or most of the documents of a legal character used to be written in Urdu. That is not the case now; but it should be possible—and I think it is possible under the existing conditions—for petitions to be presented in Urdu and there, should be special arrangements to help the litigants for this to be done.

I should like to say, just before I conclude a word against domiciliary restrictions on the employment of people in various States. It is the proud beast of our Constitution that there is no dual citizenship. In the United States as we know there is dual citizenship but here there is nt dual citizenship and therefore there

should be no domiciliary restriction. But the States have got over this by using the language as the means of restricting the admission of persons who do not belong to the State into their services. This is contrary to the spirit of the Constitution and it should be resisted strongly by the

With these remarks of a casual nature I should like to express once again my appreciation of the excellent work which characterises the Report of the Commissioner for Linguistic Minorities. It is a thorough Report, a report to which he has given thought and we are indebted to him for presenting a true picture of things ag they are in the country.

SHRI D. B. DESAI (Maharashtra): First I must express my gratefulness to the Government that this Report has reached and has been taken up for discussion this year because last year we could not discuss this Report. Seven years after reorganisation we can definitely say that the plight of the linguistic minorities in the country has not improved to any ascertainable extent. Firstly I should say that the problem of the linguistic minorities has been created by the reorganisation of the States especially in the southern States, Madhya Pradesh, Orissa, Maharashtra, Gujarat, Andhra Pradesh, Kerala and Madras. There are two types of linguistic minorities. In every State there are bound to be certain linguistic minorities because from immemorial certain people have gone for their business to different places. They have gone there for service and in the course of history they have been, say, absorbed in the local population. The other type is the minorities that have been created as a result of the reorganisation of the States and these minorities residing on the common borders of the States have a very peculiar problem. Of course these minorities could have been reduced by a correction of the boundaries but that is not the subject for discussion now. But I may say that the majorities in the particular areas have been turned into minorities in the vast unilingual States. Madam, as we cant

see, there is not a single State in this country which has a population which can called completely unilinguai. According to the States Reorganisation Commission if in a State 70 per c of the population speak one language then it should be called a unilingual State. Now, none of the States in j the country can be called unilingual but one thing is quite

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clear that all the States have been formed on the tiasis of language and therefore it is quite likely, and it is also a reality, that almost all the States are making efforts to make their regional language as the official language of the State.

In Mysore recently the State Government has declared that Kannada is to be the official language of the State. In Madras Tamil is going to be the official language; in Andhra Telgu and so also in Maharashtra and Gujarat. The regional languages are going to be the official languages of the States. So the first problem is whether the interests of the minorities will be safeguarded in the various States in the matter of official use of their language. I come from Belgaum and so I can speak with first-hand information and inform the House that here we are faced with a very peculiar hurdle. The State of Mysore is trying to Kan-nadise the entire population on the borders. I will quote an instance. In 1905 the first Kannada officer Came to Belgaum as a District Collector. By the first stroke he ordered that the land records of the city of Belgaum shall be in Kannada. Since then the land records are kept in Kannada. The Kannada-speaking population which was 8 per cent, in Belgaum city in 1905 is now 23 per cent, and according to the 1961 Census it might be about 25 per cent. This is the sort of instance to show how the official State policy c?n be used to liquidate the linguistic minorities. Formerly it was one single officer. The former Government of Bombay was not a linguistic State with Marathi, Kannada or Gujarati. So it could not con act this positi'on

but now with the official policy of the State we can see that Kannadisatioa is --; ing on by leaps and bounds.

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SHRI M. GOVINDA REDDY: (Mysore): What about the schools?

SHRI D. B. DESAI: I will give you all the details and the other facts also. What I want to emphasize here is, seven years after reorganisation can we say that the difficulties of the linguistic minorities have been reduced? I am certainly of the opinion that they have not been reduced. On the contrary, the plight of the linguistic minorities has increased, especially in Mysore State. It is very difficult for the linguistic minorities to continue their language, continue their education, continue their existence, their life in the State, as we are experiencing in the present conditions. I may say that the Commissioner for Linguistic Minorities, who is appointed under the Constitution, is supposed to investigate it. "It shall be the duty of the Special Officer to investigate all matters relating to the safeguards provided for linguistic minorities under the Constitution and report to the President upon those matters at such intervals as the President may direct." I want to know from the Government what procedure, what method of investigation has been followed by the Commissioner, whether the Commissioner has visited any linguistic minority area in the country or whether the Commissioner has forwarded the letters of complaints received by him from various minority organisations and minority people.

SHRI M. GOVINDA REDDY: May I interrupt the hon. Member for just a minute? A complaint was received from the Maharashtrians in Belgaum regarding a school. The Commissioner has gone into it at great length and he has supported with facts and figures that there is no discrimination against Marathi.

SHRI D. B. DESAI: I will just give from the Commissioner's Report evidence for the discrimination. The last Commissioner, Mr. Malik, had been to Bangalore and a number of States. My point is whether the Commissioner has actually visited the areas of minorities. We can find that he has not. Even the new Commissioner, Mr. Chanda, had announced his programme to visit Belgaum, but subsequently it turned out that he had cancelled his programme. We do not know why. On the contrary, we got information that the Mysore Government did not provide any facilities for the Commissioner to reach Belgaum. If that is the case, then it is very difficult for the Commissioner also to investigate these things. I want to emphasise one thing. If the Commissioner is authorised or is expected to investigate these complaints, then, is it going to be only on complaints? Suppose there are no organisations in the minorities, then who is to complain? The ordinary man has to go after his food first. He has to go after the needs of his daily life. Can he go to the Commissioner? Can he write to the Commissioner day in and day out making complaints? If there are no organisations then the complaints are bound to lapse. Automatically there will be no complaints and the Commissioner will have no work. After seven years we can find from this Report and the Report indicates that he has undertaken no trips in the various States. He has only visited the headquarters of the States. So, I want to request the Home Ministry to provide certain machinery, provide certain procedure for the investigation of complaints, namely, whether the safeguards have been applied to the linguistic minorities and whether they are already safeguarded.

Another point I want to make out here is regarding Mysore. We may go through this Report. On page 54 in para 332 it says: —

"The complaint was investigated and it was found that whereas on 1st November 1956 there were 783 Marathi schools with 81,289 pupils and 2,221 teachers therein, the number of such schools rose to 868 ith 110,334 pupils and 3,046 teachers as on 1st April 1961."

I may request the hon. Member to read page 184 of the Report.

SHRI M. GOVINDA REDDY: I have read

SHRI D. B. DESAI: There he has given statistics as in 1960-61 regarding Marathi language in Mysore State. The total number of schools indicated here is 769 and the Commissioner says it is 868. Actual statistics show that it is 769 schools with some 1,00,500 students.

SHRI M. GOVINDA REDDY: What is the percentage of Marathi population and what is the percentage of schools they have, compared to the total number of schools? What is the percentage of Telugu population there and what is the percentage of Teiugu schools they have? If at all there is any complaint, the Telugus must have a complaint, not Maha-rashtrians.

SHRI D. B. DESAI: All right. Let the Telugus complain.

SHRI M. GOVINDA REDDY: You have no grievance.

SHRI D. B. DESAI: The complaint is already here. I want to know whether the investigating authority has been supplied with the correct information or not The Report says there are 863 schools, but the actual statistics which have been supplied to Commissioner show that 793 schools are there. My point is that the investigation procedure or the method of investigation is faulty or there is no procedure or method. Again, I can give you a number of instances. I may ask the hon. Minister here whether he can say with some authority that the School Board of Mysore State has started any single school in the last seven years. The

School Board has started no schools. On the contrary, private organisations and individuals have started Marathi primary schools in Belgaum, Dharwar and Bidar. Subsequently, after two or three years, because of various complaints, with a threat to go to the High Court; we could get those schools recognised.

SHRI M. GOVINDA REDDY. ...ere is no School Board in Mysor~ :' all.

SHRI D. B. DESAI: Perhr— *he hou. Member does not know.

SHRI M. GOVINDA REDDY: In the integrated areas there were School Hoards.

SHRI D. B. DESAI: Now, there are School Boards. Perhaps the hon. Member should ascertain. I am from. Belgaum. I know it very well. There is the municipal School Board. There is the district School Board in every district, in Belgaum, Karwar, Dharwar and Bijapur. There is the School Board and the School Board conducts ⁺he schools. Even after the elections of the Taluka Development Boards and District Boards-according • to the new Act primary education is to be transferred to the Taluka Boards, but till now no decision has been taken. The District Boards continue as they were. So, I want to say that in the last seven years not a single primary Marathi school has been started by the District School Board or by other authorities in the border areas. On the contrary, private organisations started schools and subsequently got them recognised and even then there are certain difficulties. There are two private organisations conducting primary schools in Belgaum district. One is the '8hetakari Shikshan Samati" and the other is the "Belgaum PrathamiC Shikshan Samiti". The Mysore Government has ordered that unless they introduce Kannada in the primary schools they will not be given grants. May I remind the hon. Member here that if he can ascertain from the Gov-

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ernnient or if he can ascertain from the Minister here, he will definitely see that such orders were sent to the education societies?

SHRI M. GOVINDA REDDY: You have got the circulars there in the appendix. You read them.

SHRI D. B. DESAI: You get that ascertained from the Minister. The question is whether the interests of the linguistic minorities in respect of educational facilities, the Maratni-speaking people of Belgaum, Dharwar and Bidar, have been safeguarded. I can positively say and with specific information on hand I can positively claim that the Marathi-speaking people have been ill-treated, have been receiving step-motherly treatment at the hands of the Mysore Government. That is one important point I have to make out here.

Another point is about education at the secondary stage. Generally in Mysore secondary education is conducted by non-official or private societies, but there are certain schools formerly conducted by the Government.

THE DEPUTY CHAIRMAN: You have already taken 15 minutes. You may take another five minutes. The House stands adjourned till 2.30.

The House adjourned for lunch at one of the Clock.

The House reassembled after Lunch at half past two of the clock, The DEPUTY CHAIRMAN in the Chair.

SHRI D. B. BESAI: Madam Deputy Chairman, when the House rose for lunch, I was dealing with the secondary stage of education regarding the linguistic minorities, that is, the Marathi-speaking people of Belgaum. I was referring to the instance of Sardar High School, one of the very old High Schools in Belgaum. It is a Government High School. Now

[Shri D. B. Desai.J ths Government has taken a decision that the High School should be closed, that the buildings and other things should be giv-n to Polytechnic, and that the Polytechnic building should be given away to K.L.E. Society for starting a Medical College. Our point is that this H-gh School had a majority of Marathi-speaking students from its very inception. The Government tried to reduce the number by not supplying teachers or supplying rather very inefficient teachers I may say, but still the majority could not be reduced. They have now taken a decision to close the High School entirely.

The second instance to which I would like to refer is this. The Commission has referred to one of the important decisions of the South Zonal Council, which is that the facilities for the English medium in the secondary schools as they existed on 1st July 1958 should be ascertained and continued without change for the benefit of the children of the linguistic minorities and migratory students. There is the case of the St. Paul's High School in Belgaum. A letter from one of the parents has been referred to in the report. There the students who spoke Marathi were allowed to take Marathi as an optional subject. Now the school authorities in concurrence with the State administration have imposed Kannada and abolished Marathi a their optional subject. That has been referred to in the report. Just I want to request the hon. Minister to ascertain these facts.

Moreover, I want to draw the attention of the Minister to see how the Mysore State is imposing Kannada on the Marathi students in all the educational activities. Take the example of university education. The Karnatak University under whose jurisdiction Belgaum and Dharwar are included, has treated Marathi as an optional subject. I may tell the Minister here that when the Karnatak University was started, there were

27 students appearing for M.A. with Marathi. This year we had only 3 students. That means they have started to abolish Marathi completely from educational institutions, and this is the fate of the Marathi students in that area.

THE DEPUTY CHAIRMAN: How do the three students appear? You said that students were not appearing with Marathi language.

SHRI D. B. DESAI: Only three are appearing this year. Because the Karnatak University has made Marathi as optional from the inception from the first year of the Degree course, therefore, automatically it is discouraged. In one or two colleges, that is Lingaraj College and R.P.D. College they started Marathi. From the Dharwar College Marathi is abolished.

Then I come to the official use of Marathi. Formerly the Bombay High Court and the Bombay Government had given specific instructions that Belgaum and karwar should be treated as bilingual districts. In the Belgaum district as a whole 26 per cent of the population speak Marathi. But in Belgaum taluka the Marathi-speaking people are 52 per cent; in Khanapur 53 per cent; in Chikodi 36 per cent or so. After the declaration of the State Government that Kannada shall be the official language the original instructions given by the Bombay Government and the High Court now stand invalid. So we are facing a situation in which even in offices the Marathi language will be abolished.

I may quote another instance. The Mysore Legislature has passed one Bill regarding the Municipal Councils. There a language clause has been inserted. The clause says that the proceedings of the Municipal Councils shall be kept in Kannada and in English if the Municipal Councils so resolve. There is no mention of any other language except Kannada and English. The Belgaum Municipality

has a clear majority of Marathi-spea-king people. The Nipani Municipality has a clear majority of Marathi-speaking people. The Mysore Government wants Kannada to be introduced there. For the last seven years the Mysore Government has tried to introduce Kannada in the municipal records, but due to the majority of the Marathi-speaking people and their resistance it could not happen. Now according to the law they are trying to impose Kannada in the municipal records also. The municipal records have been kept in Marathi from the inception, that is, for more than one hundred years. Now the Mysore Government is coming forward to impose Kannada and abolish Marathi from municipal records. Only I have quoted these instances just to repeat that in 1905 one officer came with Kannada language, and now in 1963 the Mysore Government with the same policy to oust the Marathi language from records, from schools, from even the tongues of the people . . .

AN HON. MEMBER: Are they cutting tongues too?

SHRI D. B. DESAI: It is as good as that. If I do not know Kannada, I cannot speak, I cannot express my grievances, I cannot express my sentiments. Even the democratic right which the Constitution has given us is suppressed due to the suppression of the language. I do not want to emphasise this point further.

One point here which I want to emphasise is that the Linguistic Minorities Commission has recommended a number of things. Our complaints have been reported here but the replies given by the Mysore Government are contrary to truth. I cannot say here that they are false. They are not true; that much I can say. But the point here is whether the Commissioner has investigated all these things. The Commissioner is banking On reports received from the State

Government. The question is whether the reports are according to facts, whether they have been ascertained, whether they have been investigated.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. M. HAJARNAVIS): I may inform him at this stage—I hope the hon. Member will permit me this intervention—that the Assistant Commissioner went to Belgaum, spent some time there, gave notice to all parties and collected all data. After that he made that report.

SHRI D. B. DASAI: May I know from the Minister why Mr. Chanda's trip has been cancelled?

Then the recommendations of the Commission are on the last page.

THE DEPUTY CHAIRMAN: You have two minutes more.

SHRI D. B. DESAI: I am just completing. There are various recommendations of the Commission here. I want to ask the Minister here whether there is any guarantee that these recommendations would be implemented. In the last four reports, and this is the fifth report, we have been getting recommendations from the Commission, and no recommendation has been implemented. I must say categorically that no implementation has been made. There was the three-language formula which was recommended by the South Zonal Council as well as the State Chief Ministers Conference. But in Belgaum again Kannada is imposed as the fourth language in addition to the regional language or the mother tongue, that is Marathi, Hindi and English. So there is no guarantee that the recommendations of the Commission will be implemented. In spite of all these irregularities, of the inability of the Commissioner to investigate all these things, still there are some recommendations. Those recommendations have been s'.anding as they are for the last three years..

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[Shri D. B. Desai.] They are not being implemented 1. May I ask from the Government any guarantee that these would be implemented?

And there is one thing more about which a number of people from our area reported to the Home Ministry. Here Hindi has been introduced from the fifth standard. There are some text-books in Hindi. At the end of each lesson, there is a passage given to be translated into Hindi. That passage is specifically given in Kannada instructions to the teacher that in the non-Kannada schools the teacher should translate the Kannada passage into their mother-tongue and then ask the students to translate it into Hindi. It is a very funny procedure. I have to refer to this thing, and I request the Home Minister to see that these Marathi-speaking people get justice at the hands of the Home Minister at least.

SHRI SYED AHMAD (Madhya Pradesh): Justice of the Home Minister?

SHRI K. SANTHANAM (Madras): Madam, the extreme difficulties of the linguistic minorities which may occur in certain places have been fully explained by the previous speaker. But I wish to deal with certain points which are more or less common to all linguistic minorities in this country. As the Commissioner has pointed out in this very excellent Report, for which I pay him my t: ibute, so far as the linguistic minority is concerned, the three-language formula is automatically converted into a four-language formula, because the child has to learn its mother-tongue and it has to learn the regional language. I do not agree that they can escape learning the regional language, unless they are temporary residents. The linguistic minorities permanently resident in any State have to function in that State and they have to learn the regional language. Therefore, that is also an inescapable obligation. So,

that is a second language. And then, there is Hindi, there is English. Therefore, some formula has to be found which will not place an undue burden on the children of the minorities on account of this four-language obligation. My own suggestion will be ':nt so far as these children are concerned, their mother-tongue and the regional, language should be a sort of combined course. That is, for the children of the State, if the regional language has to be studied throughout the whole course, for one thousand hours, in the case of the children of the linguistu. minorities, fiive hundred hours should be devoted to the regional language and five hundred hours to the mother-tengue, and the examinations and other things should be adjusted to this formula. Otherwise, the burden on the linguistic minorities will be too

Then the second point which I would like to take up is the position of Sanskrit. When I say Sanskrit, I mean to say that H have no objection to people taking up Urdu or Persian or even other classical languages. But for the v«;t majority of non-Muslim and non-Christian population, Sanskrit is a fundamental language which enshrines all the great truths of their religion and culture. Therefore, facilities for learning SansUfliit should be provided fo(r them, and unless it is so, we shall be in the most unfortunate position that in free India, Sanskrit is in a worse position than under the British rule. I have been thinking hard about this, and I have got two suggestions to make to the Home Ministry to consider.

In those States where the mother-tongue is Hindi, 'I do not see any real useful purpose being served in forcing the children to learn some other regional language. Instead of that if they are given the facilities and the choice of learning Sanskrit, the alternative being Urdu or Per-

siara—I do not want to repeat it; I do not say that it must be only Sanskrit

SHHI N. M. ANWAR (Madras): Any classical language.

Sirai K. SANTHANAM: It may even be Urdu because I fully realise the difficulties of those people whose mother-tongue is Urdu, as explained by Dr. Sapru. Whenever I say Sanskrit, I always mean that option should be given to learn Urdu or Persian or may other language. If a child, boy or girl, in U.F. or Bihar learns Sanskrit, it will be easy for him or her to learn Bengali, Marathi, Telugu or Malayalam. The only language which may give trouble is Tamil. Even in the case of Tamil, a knowledge of Sanskrit will make it much easier. I can say with confidence that a boy or girl who knows Sanskrit can understand Rabindra-nath Tagore or Tilak's *Gita Rah.asya* or any of the Telugu or Malayalam classics much better than if he or she learns directly Bengali or Marathi or Malayalam or Telugu. Therefore, it is our duty to preserve our great inheritance. I do not claim to be a scholar in Sanskrit but I can say this with confidence that as classical language, Sanskrit is unrivalled and its literature has simply no parallel whatsoever in any other language including Greek and Latin. Therefore, I think it will be a great crime on the part of the Government of India if if. does not provide proper facilities for the people of India to learn Sanskrit. Therefore, the first suggestion that I will make in respect of the Hi*" do States is that thy should have the option of taking rp Sanskrit as the third language. Provided this option is given, I have no doubt that a least 90 per cent, of the non-Muslim, non-Christian and non-Anglo-Indian boys and girls will take up Sanskrit, and Sanskrit will become menshrined. For a thousand years, owing to political confusions of all sorts. Sanskrit was practically driven out of North Ilndia to South India.

Maharashtra, Andhra, Tamil Nad and Kerala have preserved Sanskrit for these one thousand years but unfortunately, their position has became a little difficult because children have now to learn not only their regional language but also English an,j Hindi. All these are inescapable, and for them Sanskrit has to be learnt only as the fourth language. You cannot say that they should not learn Hindi, because \ve want Hindi to become the national language, and to preserve their contacts with all' modern literature, they have t: Irqrn English. Therefore, to some extent, Sanskrit will decline in the South. And I want that it should be made up by intensive cultivation in North India. After all, North India is the birthplace of Sanskrit. They had betrayed their trust owing to political instability, and now that we have a free India and have got freedom, I say that it is the duty of every Indian belonging to the Hindi States to see that his child cultivates Sanskrit always, with the alternative that he may learn Urdu or Persian or any other language. That is what I have to say about Sanskrit.

Then, so far as primary education is concerned, the present formula is fairly satisfactory, and it is only a question of implementation. But in the matter of secondary education, the present position is altogether unsatisfactory. I do not think it is right to leave it to the State Governments to provide secondary education, in any major linguistic area, to the linguistic minorities. So, we have to evolve certain criteria, and I would say that in any town or any place where there are at least ten thousand people of a particular language it must he the obligation of the Central Government to provide a secondary school for the children of that minority with the teaching medium being their mother tongue.

'SHRI N. M. ANWAR: Central authority to provide for it?

SHRI K. SANTHANAM: The Central Government must take on the responsibility of providing secondary schools for the linguistic minori ties in all the States. In Mysore, for instance, it will have a legal obligation; it will have the obligation financial and moral, to start Marathi schools and other schools. Similarly it will be in all areas. It is only in that manner that a proper solution can be 'found. Otherwise I do agree with Mr. Desai there will be a continuous pressure, both financial as well as linguistic and chauvinistic pressure to eliminate the minority languages from the secondary schools, and il think it will create a lot of bit'teirnessl. Therefore the Central Government should squarely face the problem and take on the obligation. Of course you cannot say that all over Mysore secondary schools with Marathi as the medium should be established. Therefore certain criteria of population should be laid down. Whether it should be ten thousand or five thousand, or fifty thousand is a matter which has to be considered on merits, but having considered and decided on the criteria, wherever the prescribed criteria obtain, secondary schools with the required linguistic medium provided for should be established. Similarly I think it is the Central Government that should take on the obligation of maintaining a celrtain minimum number of secondary schools with English as the medium, everywhere, for the children of Anglo-Indians, of Christians and of certain others who are birds of passage, in the sense that officials from Bengal serve in Madras, or officials from Madra_s serve in Bengal, and they do not know what to do for their children since they do not propose to settle there, in the places where they serve-they aire there for a few years, and if their children cannot be educated in, say, Bengal, then they will be in difficulty for want of educational facilities in the places where their parents work and with whom they have to live. So to meet the

needs of such children coming from a different State a certain number of English schools should be established in every State. Of course it may depend upon the actual number to be catered for, may depend upon the conditions prevailing. But a certain minimum number should be established, and to these English-medium schools proper hostels should be attached so that officers from other States may avail of such schools and such hostels, especially when we are insisting that 50 per cent, of the I.A.S. officers and I.P.S. officers and other all-India services should all serve outside their States. And if they are serving in out of the way stations their children may be put in the schools and hostels nearest to their places of duty in which case their children will not lose contact with their parents for long periods of time. So a certain number of secondary schools with attached hostels should be established.

Now coming to colleges there is a great deal of confusion about the medium of On the one instruction. theoretically, it is said that ultimately the medium of instruction can be only the regional language, but again, side by side. it is said that this change-over should not come about unless a proper preparation is made. Now I have got some idea of this preparation in Madras. When Mr. C. Subramaniam was the Minister he fixed a date, so far as the humanities were concerned, for converting all collegesexcept one or two-for shifting to Tamil as the medium of instruction, and for that purpose he established a Tamil publications bureau, of which I happen to be a member, and that bureau produced fifty to sixty books in all subjects, concerning economics, politics and other subjectsexcellent books. But then who will read the books? Unless Tamil is used as the medium of instruction the books will be useless. If you say that we must have books, we must have transla-

tions, vi'e must have proper literature before we can change over, and I say that now you are going in a vicious circle. Therefore my suggestion is that, from now on, English and the regional language should be made joint media for a whole generation, for, say, thirty years, so that there will be no hurry, there will be no confusion. And in every subject, for part of it some books may be prescribed in English and some books in the regional language, so that the students as well as the teachers will become competent to use both the regional language and English in every question paper, for all purposes of college and university instruction

converted Chancellor told did not know English, they could the regional not function in English at all, education medium of instruction, and side by side, course the position is simple. the regional language also. If this done, then the movement from another will become course all our professors and students will are going to get rid of English, I should sa be able to function both in English and in will be destruction of higher education Hindi also. Thus transition will become smooth, that the Centre should establish at least today you two colleges in every State, one in which can lecture Hindi are Joint media. If these two smooth transition. Let u_s take i* easy and colleges

in this manner are established in every State, it will provide for every kina of linguistic minority. The students may take either their own regional language and English or, if they come from outside, they can take Hindi English.

SHRI N. M. ANWAR: What do you mean by "joint media"? How can two languages be simultaneously employed?

SHRI K. SANTHANAM: For instance, to start with, five per cent, of the questions will be in the regional language and ninety-five per cent, will be in English, and each year the Recently I paid a visit to Saugar and regional language quota will increase by met the Vice-Chancellor of the Saugar five per cent, till a level of fifty per. University. There, that entire university has cent, is reached, and thereafter, in respect to Hindi, an the of the question papers set for their me that the position of examinations, each boy and girl will be the students there was pitiable, because allowed to answer them either in English or language subject to the when condition that fifty per cent, should be the whole of India is functioning in English, answered in one language and fifty per cent, and so these students are cut off in in the other if they want to get full marks. respect of their university life, their higher Of course they may say that it does not educational life from the whole country. appear to be very tidy to start with, that we Therefore, if the integrity of the whole must have one or the other. But I do not see country _ if the integrity of the higher any possibility of the transition from one to in this country has to be the other taking place in the foreseeable maintained. I think there is no other future. If the whole country says that Engalternative but that English must be one lish must continue for all time, then of is psychologically, as nationalist, one somehow my entire mind and sou! revolt college to another, from one university to against such an idea. On the other hand, if easy, and in due vou say that in two years or five years you education. the regional language, and ultimately in Therefore this seems to be the only this linguistic practicable solution, and it will give the professors to learn to

my one time for all our last suggestion—and I shall end with it—is function in the regional language also. Now cannot get professors who in philosophy or economics English and the regional langU3"° are or anything in their own regional language. joint media, and another in which English Mv proposal will give the time for the [Shri K. Santhanam] and riow, and let the transition take place over thirty j'ears. With these few remark.-! I think that this linguistic problem require j more detailed, consideration. Now the major principles have been settled about the three-language formula, and the ultimate prevalence of the regional language in the university sphere, and Hindi as the Indian national language. Eut between the ultimate and the present there is going to be a long period of transition, and the problems of transition have to be very carefully analysed and practicable solutions have to be found.

Thank you, Madam. 3 P.M.

SHRI M. GOVINDA REDDY: Madam Deputy Chairman, I did not intend to take part in this debate although I have carefully read the report of the Commissioner for Linguistic Minorities. I sought your permission to speak just because I felt that it is my duly to speak to clear a wrong impression which Shri Desai has given to this House. It is one thing to say that a State should do its utmost to protect the interests of linguistic minorities, but it is quite a different thing to say that the State discriminates against minorities. The argument that my friend advances here is that the State has discriminated against minorities. After all. Belgaum was not wiih Mysore. It is an integrated area. It has come to Mysore only after the States' -reorganisation. That, ll suppose, my friend remembers very well. So he cannot attribute this charge of discrimination against the Marathis to the Mysore State as existing of old. It must be a new charge and let us see how far his case is borne out by facts.

Mr. Desai's purpose was to show that Mysore was appointing officers who speak Kannada. I should like to know whether the Government of Maharashtra has appointed any Kannada-speaking officers in Maha-

rashtra areas with large Kannada-speaking people. Has the Tamilian Government appointed any Marathi-speaking officers? It is in the nature of Jungs that an officer who is appointed should be a Kannada-i:peaking man, but it is also a fact that he is a. Marathi-speaking man. All those people who live in the border areas know both the languages of the area.

SHRI D. B. DESAI; How many Marathi-knowing officers are appointed there?

SHRI M. GOVINDA REDDY: Majority of them.

SHRI D. B. DESAI: There are only six *as* the report says.

SHRI M. GOVINDA REDDY: I can challenge you. I can give names. The Government there have taken care to see that a man who is conversant with the people there, who can carry o' who can mix with the people there, who can make himself too understood by the people there, such a man is posted. Such a man id posted as Collector. Such a man. is posted as a police official. Such a man is posted for the administrative duties a_s far as they can find such people. For instance, in Gulbarga, in Bidar, in all these places such persons were posted immediately after the reorganisation. True that in old Mysore only Kannadaknowing people have been posted. But for high-level posts', some Collectors, or people who knew Marathi as well have been posted there although 'hey are Kannada-speaking people That fact should be remembered by my hon. friend.

Madam, he made another point to say that the Muni ipal Councils are recording their proceedings in Kannada. if the State language is Kannada and the Municipal Council is recording its proceedings in Kannada, unless the Municipal Council resolves that it should be recorded in Marathi, what is wrong

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with it? Can he quote one instance in Maharashtra where a Municipal Council's records its proceedings in Kannada or Telugu although there are thousands and lakhs of Kannada-speaking or Telugu-speaking people there? We do not make a grievance. As far as possible, the majority language should be the language in which the proceedings are recorded, and if there are people who want proceedings to be recorded in Eng-L.;h, they are recorded in English. What is wrong therein?

He went on to point out some defects in education where he was completely wrong. As I was submitting to this House, this is a new area which has come into Mysore. Even in old Mysore—I do not know whether my hon. friend knows it or not-there are Marathispeaking people living in the Bangalore city, for instance. We have a colony called the Surveyors' colony where Marathi schools exist since the 18th and 19ih century. And then there are Marathi schools elsewhere also. Here in Appendices VIII, IX and X you will get these There are Marathi schools figu.es. and if Mysore wanted to discriminate, they we^ spid could have as "No" to Maharashtrians; they need not have encouraged Marathi schools. It is very unfair to allege discrimination against a Government when that Government is iust about to act on the recommendations of the Linguistic Minorities Commissioner. No State Government, for instance. has acted on the recommendations of the States Reorganisation Commission or on the recommendations of the Commissioner for Linguistic Minorities because Governments We slow to act in this regard. They have not taken very quick I do admit. And he must know that I am also one of those in Mysore who belong io a linguistic minority, and if I have any grievance, I have a grievance because in my district we have TeTuguspeak-ing people but we do not have one Telugu school. In the Kolar district,

which is full of Telugu-speaking people, we do not have more than one or two Telugu schools. I am not so unfair as my hon inend to allege that the State has discriminated against us. Mysore was known as a cosmopolitan State. Mysore was known throughout as the most benevolent administration. Gujaratis and people of all nationalities have come and made their home an Mysore. Not that I havse nothing to say but we Telugus have complaints that thev discriminated against us. We did not carry on agitation for establishing Telugu schools because we were satisfied with Canaiese and, therefore, we do not have Telugu school^ today.

Similarly there are Tamilians. There is a lot of Tamilian population. Telugu-speaking population is 11 per cent. My friend's language-speaking hon. population is 6:24 per cent. I will read out from the Appendix the number of schools they have. Tamilians also are in a very large majority. They have concentrated groups in several cities and they have their own Tamil schools. The State has encouraged them. The State has given encouragement to every linguistic minority as much as possible, rather as is demanded. It was the first State in the whole of India, Madam, where the minority people, the Urdu-speaking, had a special system of education. There are Urdu primary schools, Urdu middle schools, Urdu high schools. They are running now even today managed entirely by the Urdu-speaking people. They were opened only for Muslims . . .

•SiHRi N. M. ANWAR: Madam Deputy Chairman, while I agree with our hon. friend in his claim that Mysoxe has provided this special facility to Urdu, let Mm not take the credit that Mysore is the only State. Madias is the first State.

SHRI M. GOVINDA REDDY: I give due credit to Madras. I do not

[Shri M. Govinda Reddy.] mean to take credit for myself. But I was saying that it was the foremost t_0 establish these schools. And I do not think that for a hundred of population you have as many Urdu schools anywhere else. Of course, I may not be quite correct.

SHRI M. SATYANARAYANA (Nominated): May I point out that the whole credit goes to the Urdu-speaking population who have got intense love for their language? They have always been agitating that their mother-tongue should be recognised. Wherever there are Urdu-speaking people, they have succeeded in getting Urdu schools.

SHRI M. GOVINDA REDDY: There was no agitation in Mysore for Urduspeaking schools. In fact, the Government themselves sponsored Urduschools just to encourage the special culture. I was just, pointing out to show that discrimination is only a political stunt. It cannot be made by any fairminded gentleman against the administration of Mysore.

Now, Madam, I come to Appendices VIII and IX giving the number of Marathi If the hon. Member refers to page 184 he will find that in Belgaum there are 534 minority language, Marathi. In Bangalore city there are 2. schools. In Bijapur there are 14. Dharwar has 13. North Kanara has 119. Bidar has 83. Gul-barga and Mysore have 3 and 1 respectively. In 1956-57 there were 590 Marathi schools, in 1957-58 there were 761, in 1958-59 it rose to 798, in 1959-60 there were 750 and in 1960-61 there were more than 769. Can anybody say, by looking at these figures, that there is discrimination in the matter of schools or anything of that sort?

SHRI D. B. DESAI: Is the hon. Member aware of the percentage of primary schools conducted by the private institutions? It was 40 per cent, of schools conducted by the private institutions.

SHRI M. GOVINDA REDDY: May be. That is a new area to Mysore. If you look at the old Mysore pattern, most of the schools are Government-managed ones because this was a new entrant into Mysore, the high schools which were owned by the private institutions are continuing. What is wrong? I do not see the point.

Then he referred to some complaints. The Linguistic Minorities Commissioner has taken very good care to go into these complaints. The complaints were by Mr. Gadgil, the ex-Governor of Punjab and by the Vivek Var-dhani Society. These two were the complainants. The Commissioner says in para 332:

"The complaint was investigated and it was found that whereas on 1st November 1956 there were 783 Marathi schools with 81,289 pupils and 2,221 teachers therein, the number of such schools rose to 868 with 1,10,334 pupils and 3,046 teachers as on 1st April 1961"—

This is not discriminatory—

". . . in the six districts of Hyderabad-Karnataka area i.e., Belgaum, etc. * * * It was further learnt that there were no Marathi schools run by the Vivek Vardhani Society of Hyderabad"—

which was one of the complainants. In the next para, he says:

"Representatives of Maharashtra Ekikaran Samiti, Belgaum had complained about inadequacy of primary schools imparting instruction in Marathi. On investigation it has been found out that there are 35 Marathi schools in Belgaum City for 14,261 pupils as against 15 Kan-nada schools for 5,709 pupils. In the district as a whole there are 535 Marathi schools and 1,236 Kannada schools."

The Marathi population is only 50 or 52 per cent, in the city of Belgaum. I think these facts will make it clear that the charge of discrimination

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against the State Administration is very unfair but if my friend says that the State Administration hag to do everything in order to develop and encourage the minorities, I am one with him because I am also pleading for that.

There is one thing which I would suggest. Now the various recommendations of the S.R.C, the Chief Ministers' Conference, the Education Ministers' Conference and the South Zona] Council bring in some conditions precedent for establishing separate schools for minorities or for having classes for minority media. Those conditions are roughly that a certain percentage of population should be there, that in classes there should be a certain the percentage of students of the minority language and they also see the percentage of students as existing in a particular year. They take a year for instance. Now this is a very wrong way of judging things. For instance, where there are n[^] existing schools for mitt >rity languages at all for instance as in the Telugu-speaking areas in Mysore, where there are no Telugu schools but if they want to have Telugu schools, if you take the present school strength into consideration, there could be no Telugu schools at all. So where is the question of getting a percentage of Telugu students in a class? There is no Therefore the attempt percentage. ought to be first of all to popularise the recommendations of the S.R.C, the South Zonal Council and that of the Chief Ministers' Conference. Verv few people know of them. In fact the Mysore Government have issued a circular that the parents of pupils who want their children f o take up their mother-tongue as the medium of instruction should intimate within three months in the year to the authorities concerned but which parent knows this? This must be widely publicised so that the parents of these minority community students know that they have facilities of this sort offered to them and they should take advantage of that. There is very

little knowledge. In fact there is very little knowledge of these healthy provisions for giving facilities for the linguistic: minorities. I think the Commissioner's office can perform a *very* useful function if they give wide publicity to all these provisions. The State Governments 'issue circulars but generally what happens Is the circulars are pasted in front of the educational offices and perhaps in front of the high schools and primary schools but which parent goes to read the circulars there? So they must widely publicise in the vernacular newspapers and see that pamphlets are printed containing the various facilities that are allowed to the minority linguistic so that groups they may take advantage of them. So we need not go into the secondary or university Ĭf the •minority education at first. groups are not educated in their mothertongue in the primary schools, there is no question of their taking up their "mothertongue in the secondary or at the university stage. So the primary schools are important to begin with. So in order to have the primary schools of these linguistic minorities, people belonging to the linguistic minorities must know that these are the recommendations of the S.R.C, that these are the recommendations made by the Education Ministers, that these are the recommendations of the South Zonal Council. The Commissioner should give good publicity to these recommendations. I appreciate very highly the report. I have nothing more to say. I do concede that the Mysore Government is slack in proceeding unon or acting upon these recommendations. I think every Government is slack but of my Government I can speak with authority that it is slack.

AN HON. MEMBER: Except Andhra.

SHRI M. GOVINDA REDDY: I do not know and I am ignorant about Andhr* Vu* I think we are not as fast as w d be and I hope if the Minorities Commissioner helpg the oeople to know these things,

[Shri M. Govinda Jteddj'.] there will be popular movement also and popular demand also will be generated for these schools and I think the purpose of the Commissioner also win be fulfilled and the linguistic minorities will assert themselves certainly.

श्री विमलकुमार महालालजी चौर हियाः (मध्य प्रदेश) : उपसभापित महोदया, जो प्रतिवेदन सदन के सम्मुख प्रस्तुत किया गया है, यह बहुत बड़ा है श्रौर मैं उस पर अपने विचार मध्य प्रदेश के क्षेत्र तक ही सीमित रखूंगा। हमारी अपनी भाषाएं, लिपि श्रौर संस्कृति है श्रौर कम संख्या के जो लोग हैं, उनको संविधान द्वारा कुछ संरक्षण इस सम्बन्ध में प्राप्त हैं और उसी बात को दृष्टि में रख कर हमारे कमिश्नर साहब ने यह रिपोर्ट प्रस्तुत की है। उन्होंने अपनी इस रिपोर्ट प्रस्तुत की है। उन्होंने अपनी इस रिपोर्ट में अच्छी बातों और बुरी बातों का, दोनों का ही वर्णन किया है। उनके सामने जो कठिन इयं श्रौर शिकायतें आई हैं, उनके बारे में मैं आपके सामने चर्चा करना चाहता हं।

इस रिपोर्ट को देखने पर ऐसा लगता है कि उसमें जो बातें जिखा गई हैं, उनमें से कई बातें टोक हैं। हम यह देखते हैं कि इतने वर्ष व्यतीत होने के बाद भी संविधान द्वारा जित भाषाओं को संरक्षण मिला हुआ या, जितनी सुविधायें भाषाओं को मिलनी चाहिये थीं, वह नहीं मिल रही हैं। इसलिए पहली रिपोर्ट में जिन बातों की सिफारिश की गई थीं, उन्हीं बातों के बारे में इस रिपोर्ट में भी कमिश्नर महोदय ने सिफारिशों को बदस्तुर जारी रखा है।

[THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY) in the Chai.]

श्रव जहां शिक्षा के सम्बन्ध में संरक्षण की बात है और १६५६ में भारत सरकार के मेमोरेंडम के अन्तर्गत जो संरक्षण प्रदान किया गया है, उसको भिन्न भिन्न प्रान्तों के मध्य मंत्रियों की जो कांफ़ेंस हुई थी, उसमें मान्यता दे दी गई थी। जहाँ तक प्राइमरी तक शिक्षा देने का सवाल है, वहां अब भी कई क्षेत्र ऐसे हैं, जहां पर लोगों को अपनी भाषा में शिक्षा प्राप्त करने की सुविधा नहीं है और न इस प्रकार की वहां की सरकार द्वारा कोई व्यवस्था ही की गई है, जिसके द्वारा वहां के लोग अपनी भाषा में ग्रपने बच्चों को शिक्षा दिला सकें। मध्य प्रदेश में ग्रादिवासियों की संख्या बहुत अधिक होने के कारण इतनी कठिनाई है कि जिसका वर्णन नहीं किया जा उकता है। उन लोगों की अपनी भाषा है, लेकिन लिपि नहीं है। उन लोगों की इतनी अधिक भाषाएं हैं. जिसकी वजह से उनके लड़के पढ़ नहीं पाते हैं। जब तक हमारा देश स्वतन्त्र नहीं हुआ था, तब तक वहां पर किसी भी स्कूल का पता नहीं था, लेकिन स्वतन्त्रता प्राप्ति के बाद कुछ स्कल वहां पर खुल गये हैं। लेकिन कठिनाई यह है कि इन स्कलों में जो विद्यार्थी पढते हैं, उनकी भाषा में समझाने वाला कोई नहीं है। जो समझाने वाले इन स्कलों में हैं, वे उनकी भाषा को नहीं समझते हैं। जब तक उनकी भाषा में उनको नहीं समझाया जायेगा, तब तक वे इन स्कलों में पढ़ सकेंगे, इसमें शंका है। हमारे मध्य प्रदेश क्षेत्र में ही मुड़िया, हलवी, फाकड़, भत्री, गोंडी, दोर्ला, दुर्वा, तेलंगा, मिरगान, चण्डार, गदवा ग्रादि ग्रादि कई तरह की भाषाएं हैं, जिनकी कोई लिपि नहीं है । अब यह प्रश्न हमिरि सामने आता है कि जब हम इन ग्रादिवासियों के लिए भी कुछ करना चाहते हैं, तो क्या कारण है कि हम ऐसा कुछ माध्यम न निकालें कि जिसके द्वारा इन भाषाओं के जानने वाले लोग जो उनमें के ही हों, उनको हम शिक्षण दे करके इस योग्य बना दें कि वे बध्यापक बन सकें शीर वे प्राइमरी वलासेज में ग्रीर सेकेण्डरी क्लासेज में अध्यापन का काम कर सकें। उनकी भाषा के माध्यम यदि हमारी देवनागरी लिपि उनको पसन्द श्रा जाये, तो उसके द्वारा उनको सिखा करके अगर हम उनको पढ़ाना प्रारम्भ कर दें तो सम्भव है कि हम उनमें शिक्षा का प्रसार भी ज्यादा कर सकें और उनकी जो भाषा है उसका संरक्षण भी कर सकें। इसके अभाव में हो यह रहा है कि हमारे चाहे जितने अच्छे इरादे हों कि हम उनकी भाषा का संरक्षण करें, मगर वे इरादे, केवल इरादे ही रह जाते हैं ग्रौर संरक्षण हम नहीं देपाते हैं ग्रौर कई लोग जो एक भाषा सीखना चाहते हैं वह भी नहीं वे कर पा रहे हैं। इस दृष्टि से मैं यह प्रार्थना करूंगा कि हमारे शासन द्वारा मध्य प्रदेश शासन को यह सुझाव दिया जाना चाहिये कि जिस क्षेत्र की भाषा जैसी भी 🗦 उस क्षेत्र के लोगों को ही हिम्दी ग्रंग्रेजी जा ज्ञान दे करके उनको ग्रध्यापक के योख वना करके उन्हीं लोगों को वहां पर नियुक्त किया जाये और ऐसा नहीं होना च!हिये कि धन्य भाषा जानने वालों को वहां पर और वहां की भाषा जानने वालों को ग्रन्य स्थान पर नियुक्त किया जाये, जिससे कि वे लोग इस पढ़ाई-लिखाई का लाभ ले सकें।

दूसरे यहां पर यह व्यवस्था की गई है कि कार्यालयों में उन भाषामां का प्रयोग किया जा सकता है, जो ग्रत्यसंख्यकों की हैं। यह सिद्धान्त रूप से स्वीकार किया गया है, मगर दू:ख तो इस बात का है कि जो बहु-संख्यक की भाषा है, उसको भी मान्यता नहीं है और यह ग्रल्पसंख्यकों की भाषा की मान्यता हमारे मध्य प्रदेश में तो मुझे देखने को नहीं मिली। वैसे कहने को हम कहते हैं कि मराठी स्पीकिंग कोई श्रादमी गराठी में श्रपना प्रार्थना-पत्र दे, तो उसका उत्तर भी मराठी में मिलना चाहिये। कोई सिन्धी वाला सिन्धी में अपना प्रार्थना-पत्र दे तो सिन्धी में उसको ग्रपना उत्तर प्राप्त करना चाहिये । ऐसी व्यवस्था इसमें है, परन्तु इस व्यवस्था का ग्राज तक किसी को लाभ मिला नहीं । इतना ही नहीं, बहु-संख्यक लोगों की जो वहां भाषा है हिन्दी, उसमें भी देने पर उसका उत्तर ग्रंग्रेजी में हमें मिलता है। मैं खुद अपने पत्र भेजता हुं हिन्दी में ग्रौर मुझे उत्तर मिलते हैं ग्रंग्रेज़ी में। तो ये जो सिद्धान्त की बातें हैं, इनको हमने किताबों में प्रदर्शनी की दृष्टि से या लोगों को दिखाने की दृष्टि से वाहो, मगर कार्य रूप में इनका कुछ भी उपयोग नहीं होता । इसलिये हमें इस सिद्धान्त को तोड़ देना चाहिये या फिर इसको इस सिद्धान्त को तोड़ देना चाहिये या फिर इसको इस सिद्धान्त का पालन करवाना चाहिये कि माहनारिटी वाले जिस भाषा में प्रार्थनापत्र दें, उसी भाषा में उनको उत्तर मिले और ऐसा नहीं होना चाहिये कि जैसे मैं पत्र देता हूं हिन्दी में और मुझे उत्तर मिलता है अंग्रेजी में । े सारी और भी कुछ न कुछ ध्यान देना आवश्यक है ।

इसी तरह से कई विस्थापित हो करके हमारे पुरुषार्थी भाई ग्राये जिनमें पंजाबी भी हैं श्रीर सिन्धी भी हैं। इन लोगों में कई को श्राज भी हिन्दी या अंग्रेजी भाषा श्राती नहीं। मगर सेल्स टैक्स, इनकम टैक्स या जितने भी सरकारी फार्म होते हैं वे हिन्दी या ग्रंग्रेजी में होते हैं। उनके लिये चाहै जो भी प्रावधान हो कि उनको इस तरह के फार्म सप्लाई करना चाहिये, उनकी भाषा में फार्म्स का प्रकाशन करना चाहिये, मगर इसके बावजद उन बेचारों को बहुत कठिनाई उठानी पड़ती है। फाम्सं उनकी भाषा में रहते नहीं, वही खाते उनकी भाषा में रहते हैं, हिसाब वे फिर तीसरी भाषा में करें श्रौर फिर उसके साव एक हिन्दी का ट्रास्लेशन या अंग्रेजी का ट्रांस्लेशन नत्थी करें, तब कुछ धागे काम हो। तो इस तरह से एक रिपोर्ट हर साल यहां था जाय ग्रौर उस पर विचार हो जाये, इससे कुछ काम होने बाला नहीं है । जब तक इस दिशा में हम ठोस कदम नहीं उठाते, तब तक इसमें कुछ हो सकेगा, यह संभव नहीं ।

इसके अलावा आदिवासियों की भाषा के सम्बन्ध में यहां पर पेज ३, पैराग्राफ ३६ में बताया है। हमारी मध्य प्रदेश की सरकार ने उनके बारे में अभी तक कुछ भी निर्णय नहीं लिया है। यह बराबर कहा जाता है कि वहां द्राइबल्स की प्राब्लम है, आदिवासियों की Motion regarding
Report 0/ Commissioner

[श्री विमलकुमार मन्नालालजी चौरड़िया] समस्या है, उनके लिये हमें कुछ बिचार करना चाहिये, मगर इतने वर्ष हो जाने के बाद भो ग्राप कुछ विचार नहीं कर पाये। तो इस दिशा में कुछ किया जाना ग्रत्यंत ग्रावश्यक है।

थी लैंग्यएच फार्मला हमारे यहां पर जल रहा है। सब जीफ मिनिस्टर्स की कांफ्रेंस में वह स्वीकार किया गया । ग्रब समस्या यह है कि उस भी लैग्यएज फार्मला में संस्कृत का कहीं भी स्थान नहीं है। मध्य प्रदेश की सरकार ने श्री लैंग्यएज फार्मला के अंतर्गत हिन्दी, श्रंग्रेजी श्रीर संस्कृत को मुख्यतः मान्यता दी श्रीर हमारे कमिश्नर साहब ने उस पर ऐतराज किया कि यह चूंकि भी लैंग्युएज फार्म्ला के अंतर्गत संस्कृत आती नहीं, इस लिये इसको नहीं रखना चाहिये। मैं यह तम्ब्र निवेदन करूंगा कि संस्कृत के माध्यम से दक्षिण भारत की भाषाएं और बंगाली, ग्जराती ब्रादि जानी जा सकती हैं। ऐसी स्थिति में जो मध्य प्रदेश रूरकार ने संस्कृत को एक लैम्यएज मान करके उसको मान्यता प्रदान कर रखी है, उसमें हमारे कमिइनर साहब कोऐतराज नहीं करना चाहिये। इतना ही नहीं, यह जो श्री लैंग्यएज फार्मला है, उसमें संस्कृत को भी ऐडिमिट करवा के यह व्यवस्था करनी चाहिये कि संस्कृत भी सब जगह पढ़ाई जाये । तो उसका इसमें जोड़ा जाना ग्रत्यन्त ग्रावश्यक है और इस मामले में जो मध्य प्रदेश सरकार का निर्णय है, उसकी मैं ताईद करता हं और हमारे जो कमिश्नर साहब हैं. उनसे मैं प्रार्थना करता हं . . .

श्री एन० एम० अनवर: क्या ग्राप मेहरबानी फर्मा कर यह बतला सकते हैं कि श्री लैंग्युएज फार्म्ला में ग्राप किस तरह से संस्कृत को बहां पेश करेंगे?

श्री विमलकुमार मन्नालालजी चौरड़ियाः जिस तरह से दूसरी भाषात्रों को, तमिल को, तेलगू को, गुजराती को, बंगाली को और दूसरी भाषाओं को पेश करेंगे।

श्री एन० एम० श्रनवर : यानी ग्रापका यह मकसद हुआ कि जब हम नेशनल इंटिग्नेशन की कोशिश कर रहे हैं, नार्थ और साउथ का मेल-मिलाप कराने की कोशिश कर रहे हैं, तो ऐसी जबानों को ग्राप नजर-अन्दाज कर रहे हैं जो साउथ की या द्राविण स्टाक की हैं ग्रीर उनके बदले ग्रगर ग्राप संस्कृत को पढ़ाना चाहते हैं, तो संस्कृत नार्थ की मानोपली नहीं है, संस्कृत साउथ की भी है।

THE VICE-CHAIRMAN (SHBI M. GOVINDA REDDY): That is all right, Mr. Anwar, but this is no interruption, you are making a speech.

SHKI N. M. ANWAR: But, Sir, if you include Sanskrit then how is it a three-language formula?

THE VICE-CHAIRMAN (SHEI M. GOVINDA REDDY): But his time is limited.

SHRI N. M. ANWAR: It will be a four-language formula.

श्री विमलकुमार मश्रालालजी चौरड़िया : माननीय अनवर साहब ने इंट्रप्शन में जो अपना भाषण दिया, उसमें संस्कृत के महत्व को उन्होंने अच्छी तरह से समझा दिया और यह भी कह दिया कि संस्कृत केवल उत्तर भारत के लोगों की मानोपली नहीं और वह दक्षिण भारत की भी भाषा है । ऐसी स्थिति में यह स्पष्ट है कि संस्कृत को एक भाषा के रूप में रखना आवश्यक है और इस दिशा में कुछ अवश्य किया जाना चाहिये।

ग्रव हमारे यहां पर एक शिकायत यह ग्राई कि सिन्धी को ग्राठवें शेड्यूल में नहीं जोड़ा गया है और इसकी वजह से हमारे यहां के कई सिन्धी भाइयों ने और उनकी जो संस्था 3791

है उसने इसके लिये काफी शिकायतें की कि इससे जो कई प्रकार के लाभ हैं कम्पीटिशन के, रेडियो में ब्राडकास्ट के और कई तरह के, वे उनको मिल नहीं पाते । इसके लिये बड़े प्रयत्न किये गये, मगर इस वक्त जो स्थिति है, उसमें हमारी सिन्धी भाषा समाप्त होती जा रही है। हम लोग यह चाहते हैं कि उसका संरक्षण हो, मगर वह हो नहीं पा रहा है। इसके लिये कम से कम हमारे कमिश्नर साहब ने जो मुझाव दिया है, उतना तो किया ही जाना चाहिये। इस रिपोर्ट के पेज ११६ पर यह बताया है:

"Being neither a regional language of any State nor being in-eluded in the Eighth Schedule, the future of tile language is in jeopardy and the Commissioner recommends that the same privileges be accorded to it as to the Nepali language in Darjeeling."

तो इस तरह से अगर हम आठवें शेड्यूल में इसको जोड़ कर, इसको पूरी मान्यता नहीं दे सकते तो कम से कम उसके समकक्ष ला करके एक कदम तो रखें, जिससे एक दो जेनरेशन में जो सिन्धी भाषा भारतवर्ष से समाप्त ो सकती है, उसको रोका जा सके और उसका संरक्षण किया जा सके।

नौकरियों की बाबत भी इसमें यह है कि
भाषा के आधार पर किसी तरह का प्रतिबन्ध
नहीं होगा, परन्तु एक बात मैं जानना चाहता
हूं कि कई आधारों में से एक भाषा का आधार
भी ले करके हमने प्रांतों का विभाजन किया है
और अगर एक हिन्दी सूबा में कोई केवल
अंग्रेजी और तिमल जानने वाला नौकरी करे
या कलेक्टर बने, तो उसके लिये कादतकारों से
मिलने में या साधारण नागरिकों से मिलने में
एक द्विभाषी की आवश्यकता रखना, यह
कुछ न्यायसंगत प्रतीत नहीं होता।

किसी भी कर्मचारी की नियक्ति के समय कम से कम यह प्रतिबन्ध तो लगाना ही होगा, चाहे वह दक्षिण भारत का हो या और कहीं का हो, उसकी जो मदर टंग है, उसके बारे में तो कोई कुछ जोर नहीं देता है, मगर इस बात में तो जोर देना ही होगा कि जिस क्षेत्र में उसे नौकरी करना है उस क्षेत्र की रीजनल लैंग्यएज को वह जाने, उस क्षेत्र की लैंग्यएज की ग्रंडरस्टैंडिंग उसे होनी चाहिये, उसकी नालेज होनी चाहिये ग्रीर कम से कम इतना ज्ञान उसे होना चाहिये कि वह यह समक्ष सके कि क्या कीन चाहता है। मध्य प्रदेश और उत्तर प्रदेश ने इसी प्राधार पर वहां की पब्लिक सर्विसेज के लिये, वहां की नौकरियों के लिये यह प्रतिबन्ध लगाया है कि हिन्दी का ज्ञान उसे होना चाहिये, लेकिन उस पर कमिश्नर साहब ने ऐतराज लिया है। मैं इसको ठीक नहीं उपनता है। जिस क्षेत्र में जो नीकरी करने वाला है, वह उस क्षेत्र की भाषा को नहीं समझेगा तो फिर दिभाषी ग्रमले को बढ़ा कर हम काम करते जाना चाहते हैं या क्या करना चाहते हैं, कूछ समझ में नहीं श्राता है। हम यह नहीं कहते कि उसकी अगर तामिल मदर टंग है या तेलग मदर टंग और वह हिन्दी जानता है तो उस पर किसी प्रकार का प्रतिबन्ध लगायें लेकिन जो भी नौकरी करने वाले हैं, उन पर यह बाइंडिंग जरूर होनी चाहिये कि वे उस क्षेत्र की रीजनल लैंग्युएज का ज्ञान रखें। वे लोग इतनी परीक्षायें पास करते हैं ग्रीर इतने बड़े बड़े अधिकारी बन करके ब्राते हैं, तो उनको वहां की भाषा का भी ज्ञान होना चाहिये। जो मामुली लोग अपना व्यवसाय करने के लिये कहीं जाते हैं, वे भी ग्रासानी से सभी भाषात्रों का प्रयोग कर लेते हैं और रीजनल लैंग्यएज को समझने लगते हैं तो फिर ग्रगर किसी ग्रादमी को बंगाल में जा कर नौकरी करनी है, तो उसे बंगाली जानना चाहिये, गुजरात में जा कर नौकरी करनी है, तो गुजराती जानना चाहिये या किसी अन्य प्रान्त में जा कर नौकरी करनी है, तो उस प्रान्त की भाषा का ज्ञान होना

[श्री विमलकुमार मन्नालालजी चौरड़िया] बाहिये। ऐसी स्थिति में जो प्रतिबन्ध हमारे मध्य प्रदेश वालों ने ग्रीर उत्तर प्रदेश वालों ने लगाया था उसे पर जो ऐतराज कमिशन ने लिया है, वह मैं ंक नहीं मानता ग्रीर उस दृष्टि से प्रार्थना करूगा कि इसमें कुछ न कुछ किया जाना ग्रावस्थक है, जिससे कि इस तरह के प्रतिबन्ध लगा सर्जे।

अब एक बात और गाड़ करने के लिये बताया है और वह यह है कि आदिकल २६ के अनुसार माइनारिटीज की लैग्यएज, स्किप्ट धार कल्चर को भी प्रोटेक्ट करना है, यह बात उन्होंने यहां दी है। लेकिन मझे यह कहते हए बड़ा खेद होता है कि हमारे यहां पर जो अप्रादिवासियों का कल्चर है उसको स्रक्षित नहीं रखा जा रहा है और उस कल्चर को प्रति दिन समाप्त किया जा रहा है। ऐसा नहीं कि उसको समाप्त करने के लिये हमारी सरकार ने कुछ किया है मगर सरकार के मौन रहने का परिपाम यह हो रहा है कि हमारे कई ब्रादिवासी ग्रपनी संस्कृति को छोड कर, अपने रीति रिवाजों को छोड़ कर, घर्ष परिवर्तन करके अपनी सारी संस्कृति को समाप्त करते जा रहे हैं। हमारे मध्य प्रदेश में बड़े स्केल पर, बड़े पैमाने पर इस तरह का कार्य चल रहा है कि उनका धर्म परिवर्तन होता है और वह भ्रपनी संस्कृति को समाप्त करते हैं। इसके लिये हमारे पुराने मध्य भारत में ग्रौर पुराने मध्य प्रदेश दोनों क्षेत्रों में कमेटियां बैठाई गई थीं---नियोगी कमिशन और रेगी कमिशन---भीर इन लोगों ने भ्रपनी रिपोर्टस को कभी का शासन के समक्ष प्रस्तृत कर दिया था और दोनों कमिशनों की रिपोर्ट-एकीकरण हो जाने के बाद-मध्य प्रदेश के शासन के पास ग्राई ग्रौर मध्य प्रदेश शासन ने केन्द्रीय सरकार के पास ये दोनों रिपोर्ट भेजीं और मश्चिरा मांगा, राय मांगी कि क्या क्या एक्शन लेना चाहिये, मगर बड़े खेद के साथ कहना पड़ता है कि वे दोनों रिपोर्ट दाखिल दफ्तर पड़ी हैं ग्रीर हमारे केन्द्रीय शासन ने,

हमारे मंत्रालय ने उस पर कोई निणंय नहीं लिया है। लाखों रूपया इन रिपोटों को तैयार करने में खर्च किया गया और इस बात के .लये खर्च किया गया कि हमारे संविधान के अन्तर्गत उनकी संस्कृति को स्रक्षित रखने के लिये जो प्रावधान रखा है, उसको सेफगाई करने के लिये जो प्रतिबन्ध लगाया है, वह ग्रमल में ग्राये ग्रौर वह किसी लोभ के कारण या किसी और कारण धर्म परिवर्तन न करें ग्रीर ग्रपनी संस्कृति नष्ट न करें। इसी दृष्टि रे वह प्रतिबन्ध लगाया गया है, एगर उसका ध्यान हमारी सरकार ने ग्राज तक नहीं किया है ग्रीर दिन प्रति दिन बंबर्शन्स हो रहे हैं ग्रीर उन की संस्कृति समाप्त डोती जा रही है। वया हमारे शासन का जक्य यह है कि जो धन के ब्राधार पर या लोभ के ब्राधार पर धर्म परिवर्तन करा सकें, वह करा लें। एक जुमाना था जब कि तलबार के भाषार पर धर्म परिवर्तन होता था, लेकिन आज वह जमाना, नहीं रहा है, ग्राज के जमाने में लोभ देकर प्रेम देकर या भीर किसी तरह से अपनी बना कर उनका धर्म परिवर्तन कराते हैं मगर कोई पढ़ा लिखा ग्रादमी किसी धर्म के सिद्धांत को पान कर, समझ कर धर्म परिवर्तन करे, तो हमें कोई ऐतराज नहीं होगा मगर ्व बेपढे ब्रादमी से फुसलावा देकर, लोभ देकर, लालच देकर धर्म परिवर्तन करवाते हैं, तो वह न्यायसंगत नहीं होगा और उस पर रोक लगाना हमारे शासन का कर्तव्य है। ऐसी स्थिति में जब हम भाइनारिटी के इंटरेस्ट को गार्ड करना चाहते हैं, उनकी संस्कृति का संरक्षण करना चाहते हैं, तो कम से कम ग्रगर ग्रीर कुछ नहीं कर सकें, तो इतना तो करें ही कि जो रिपोर्ट रेगी कमिशन ने श्रीर नियोगी कमिशन न दी है, उसे कार्यान्वित करने की कृपा करें धौर उसे कार्यान्वित करने की कृपा करेंगे तो ज्यादा अच्छा होगा।

(Time bell rings.)

3795

for Linguistic Minorities

वैसे तो मंत्री महोदय ने मेरी ग्रोर कुछ भी ध्यान नहीं दिया है ग्रीर इसका मुझे बड़ा खेद है। एक ही मंत्री यहां बैठे हए हैं ग्रीर वह भी ग्रपनी बातों में इतने मस्त रहे हैं कि उनको कुछ भी पता नहीं है कि कौन क्या भाषण दे रहा है ग्रीर क्या कह रहा है। ऐसी स्थिति में समझ में नहीं ग्राता है कि वह क्या जवाब देंगे।

GOVINDA REDDY): Mr. Hajarnavis, you experience have to come here.

hear anybody.

am here, I am hearing.

श्री विमलकसार मञ्जालालजी चौरडिया: इस तरह की बात करने से कोई काम नहीं चलेगा। बाद में ऐसा होता है कि मंत्री महोदय का कोई जवाय नहीं रहता है; क्योंकि उनका ध्यान नहीं है। वह यह कहते कि गलती हो गई. तो भी ठीक था; क्योंकि "टू अर्र इज ह्म मन"। मैं कहंगा कि मंत्री जी से गलती हई, लेकिन वह अपनी एरर को नहीं मानते हैं। मैं कहंगा कि जानबझ कर उपेक्षा की जा रही है, यह कोई त्यायसंगत नहीं है। मैं बराबर १५ मिनट से भाषण दे रहा है, लेकिन जन्होंने एक शब्द नहीं सुना है ग्रौर फिर कहेंगे कि मैं पढ़ लुंगा, लेकिन मैं जानता हं कि पढ़ने वाले क्या हैं ग्रीर कैसे पढ़ा जाता है। यह जो उपेक्षा हमारे शासन की है, इसको मैं घणित समज्ञता हूं। मैं प्रार्थना करूंगा कि ग्रगर ग्रापसे काम नहीं होता, तो दूसरी बात है, लेकिन यह कार्यवाही ठीक नहीं है।

THE VICE-CHAIRMAN (Ѕнні М. GOVINDA REDDY): You have more attentive to the Members. 869 RSD—5.

JAIRAMDAS DAULATRAM (Nominated): Sir, I have studied the latest Report of the Commissioner for Linguistic Minorities with great care and I have also studied, in earlier years the Reports for the preceding vears and I have come to the conclusion that the Commissioner for Linguistic Min-oritits deserves everv appreciation for the great labour, patience, perseverance with which he has tried to make the State Governments respond to his proposals for safeguarding the rights of the minority languages and I think it is an THE VICE-CHAIRMAN (SHRI M. institution which has given us considerable as to how these mr'... should be handled. Among the many with wbiuh the Report deals languages SHRI V. M. CHORDIA: He has come is my own language—Sindhi. Of course, for here to talk with another Member, not to my own language, I do consider, on merits and in justice that the legitimate place is the Eighth Schedule. But I do not propose to go into that question today. The Report also deals SHRI R. M HAJARNAVIS: No, no, I with numerous difficulties which my language has had to face at the primary and secondary stages in various States. With these questions also I do not propose to deal today. I do intend to take them up more fruitfully at a personal level with the Ministry or the State Governments Or with Commissioner for Linguistic Minorities. Today, I shall speak on certain basic questions which affect the interests of all the languages including mine more, which affect the interests of the nation. I will make some concrete suggestions in this connection I do not think thai: the question of linguistic minorities is question of mere some kind of a minor linguistic minorities. It is basically linked up with the question of national integraion both at the State level and at the national level. The feeling of consolidation the State, fflie sentiment which makes every section of the people in a State develop a warm-hearted State loyalty is involved in this and so also is involved the national feeling in the country as a We know that it was over the whole.

language question,

Brahmaputra Valley.

a minority language

question, that blood was shed in the

[Shri Jairamdas Daulatram] It was that thev two shock which made us all realise that that special steps have to be taken for national integration. We had big conferences and we have set up an Integration Council, all because the question out of which that most unfortunate event took place in my minority second home, Assam, showed us the weakness of our internal situation. And I do plead with the Government not to the majority. considers the consider the question of linguistic minorities as a mere question of language. With the question of language are intertwined certain very vital sentiments of a human being. No one can read the Introduction of our Prime Minister to Mr. difficulty. Pandit's English version of Raja Tarangini without feeling with him about the importance of the element of language in the

And the suggestions which I want to make are that there ought to be now not a mere Commissioner for Linguistic Minorities but we must have at the Centre a Minister for Minorities who may be a part of the Ministry of Home Affairs. We find half a dozen villages in Kannadaspeaking areas not willing to be under the rule of the Marathi-speaking majority. I give one such illustration only. I found in another State soon after that State was created into a separate State based on language suddenly the language in small informal committee meetings changed. In a Committee of nine which included two people who did not speak the regional language, the latter found themselves entirely out of place because in the informal committee meetings they found that overnight the medium which everybody understood was replaced by the regional medium and those two could not fully participate. They might have understood others vaguely but they could not fully express themselves felt they that

human being's composition. I do therefore

plead with the Government that we must deal with this problem as an important

problem of national integration.

place had no in Comimittee of nine and they felt themselves as outsiders. It is that psychological impact and reaction which we must avoid. I am one of those who believe that the acuteness of the problem, the even acuteness of the linguistic minority problem, is the reaction to the attitude of Wherever the majority minorities in a State as part of the family, wherever the State majorities think that others are their vounger brothers, not merely vounger brothers but brothers, there will be no The attitude towards the minorities or the linguistic minorities has to be one of family relationship, of oneness, of ownness, what we say in Hindi, of apnapan. But 1 find that that feeling does not exist. On the contrary what I find is that the feelings on account of language are becoming more acute. In every part of the country we have some focus of discontent. In every State there are a few small focii of discontent on the language question whereas a large-hearted long-visioned nation would encourage whatever languages there are in the country. The more liberally and generously is the language of a minority encouraged the less does the minority have the feeling of minority. They also begin to develop that feeling of apnapan. It is not merely safeguarding the rights of a minority; it is not merely the negative act which we have to simply that we have to do it is not prevent some difficulty but we have to encourage them and we have to see that they also feel that they 're members of the same family, maybe younger members of the family, and therefore the majority in every State should cultivate deliberately and a develop-and we must programme of have a definite developing—that the language of the minority, let them feel that you regard their language as your own. Take for instance the State of Gujarat. The Gujarat State should encourage the Marathi language and make every Maharashtrian in Gujarat feel that Marathi is also considered <ag one of the languages

Gujarat. I do not want to give moretion of a small minority in Madhya illustrations. It is that kind of feeling Pradesh or a small minority in Assam. It is proceeding from the majority which is in a question of minorities which ara spread political power which will make the all over India. No country in the world linguistic minorities feel less as minorities probably has a minority, problem so The acuteness of feeling, the conflict, the complex as ours because our linguistic feeling of tension will disappear because minorities are spread out. We do not find they will feel that they are all taken care of; one State with one linguistic minority. We they will feel that they are allowed to find languages which are majority develop and grow. I have no doubt that it is languages in one State are minority in that atmosphere that the minority Lan-languages in several other States and so guage people will take more agreeably to the throughout all the States we find the adoption of the regional language. Their multiple minority language problem whole attitude changes in such an persisting. Therefore I suggest that we atmosphere. Therefore I do plead that we must deal with this question in a broader should deal with this matter from a larger way, with a longer vision and absolutely in and higher standpoint and we must not the context of national integration. I regard it merely as a question of linguistic consider the question of the minority minorities. And here I am not addressing languages as one of the basic stones on anything which the Commissionei for which the foundation of national Linguistic Minorities has to hear but I am integration has to be laid and I do hope saying something which the Government as that whatever suggestions I have humbly a whole should in my opinion attend to and made will be considered because T regard consider. I therfore suggest that we should the matter as very-very vital for national not only have a Minister for Minorities at the unity.

Centre but we should also have annual conferences where the Minis-ter-in-charge of Minorities will preside and it should be attended fey the officials from the States who have to deal with the minority language question along with the Commissioner for Linguistic Minorities. In such annual conferences the various difficulties, blocks and hindrances will be discussed and some kind of a way found out. And every two years there should be bi-annual conferences, presided over by the Home Minister at which the Chief Ministers of the States on whom has now been" placed the duty of seeing to the rights of the linguistic minorities will also attend and in those conferences the broader questions of policy would be decided. More than that, the third thing that I suggest is that the treatment of minorities must now become formally a Central Union subject. We must include specifically and separately the treatment of Minorities as a Union subject. The Centre must take a more active, and in my opinion more directive part in regard to this matter feecause it is not a ques-

شری انیس قدوائی (اتر پردیش):
وائس چهرمین صاحب - لفگوسگک
مالفارتیز کمیشدر کی رپورت حسب
معمول اس سال بهی آئی هے - رپورت
همیں یه پتاتی هے که کس کس
میں هیں - صوبوں کی حکومتوں نے
میں هیں - صوبوں کی حکومتوں نے
ان کو کیا کیا رعایتی دی هیں اس میں حالات پر تبصولا بهی هے
اس میں حالات پر تبصولا بهی هے
اعداد شمار بهی هیں - یہ بهی هے که
اعداد شمار بهی هیں - یہ بهی هے که
عداد شمار بهی هیں نیز کنفا عمل هوا
کو تبلی سفارشوں پر کنفا عمل هوا
کانفرنس کی هدایتوں پر عمل کیا اور
کن ریاستوں نے نہیں کیا هدوستان
کو آزاد هوئے ۱۹ برس هو گئے هیں
گر اقلیتوں کی زبان کا مسئلہ ایسا

پته نهیں جلا که ابی میں کیا کیا تھا اور انهیں کیا کونا چاهیائے تھا جو کام کرنے چاہیٹن تھے جو نشانے مقرر تھے ولا المعوري ولا كُتُے ؛ ولا عورے نهين هو سكه - اب تهسوي يوجفا چل رهي ه کنچه لوگوں کو اس کے مارے سوں جان کاری هو گئی هے اور هر طبقه کجه نه کنچه بلان کے بارے میں واقف هو کیا هے - مگر پچھلی بہت سی اسکیس ایسی تهیں جو ادھوری را گئیں اور کاتیم اندستری اور کوآپویتهو کے یوزفل هروگرام نائم هو گئے سکر یہ کوارا نہیں هوا كه جو مائداريقي ليلكويجز تهدر ان کو ہوری طرح صوبے میں کاروبار کے لئے استعمال کہا جائے - ہددی سرکاری زبان هوتے هوئے يهى معلوم نههى كجه نادان دوستوں کے دماغ میں یہ بات کہسے گھس گئی ہے کہ جب تک دَندَے کے زور سے سرکاری زبان نہموں بغائی جائهگی تب تک اس کو اهمهت حاصل نههن هو سکے کی ماس تعصب كا نتهجه يه هوا هے كه أسامي و بقالى ، مراهتى ، يفجابى ، تامل ، تهلكو اور سب زبانون كا مسئلة الله كهرا هوا -سب سے غهر اهم معاملة يو ، هي- كا تها اور ہے - ہی میں کوئی مسئلم ایسا نههن تها جو اتها مشكل هو جاتا اور اتلے جهکوے کی بلیاد بلتا - ہو - ہی-سهن هددى اور اردو سائه ساته جلتى رهلی چاههائے سجم یاد مے که جب ماینٹو یا مولوی هم لوگوں کو گهر میں

[شريمتني انهس قدوائي] هے که ولا آب تک طے نہیں هو سکا -دنها کے اور بھی کئی ہوے ملک ههن أن مهن بهت سي زبانهن بوللم والے رہتے میں استیتس میں جو مختلف رهن سهن رکهتی هین مختلف زبانين ركهتى هين ليكن كهين بهى ايسر پرايلم پيدا نهين ھوئی جیسی که ھمارے دیش میں ہوئی ہے - یہاں هماری ہولی بھی جهاتوے کی جو بھی گئی ہے - بالکل آسان سی چهز تهی جس کو ریاستی حکومتوں کی هدی دهرمی نے ایک يوا اهم مسئله بدا كو ساملے كهوا كر دیا ہے - سرکاری زبان هندی قرار دینے کے بعد ہر صوبہ میں دو یا تین بولیاں مقامی تھیں جن کو اگر علاقائي طوو ير ويتجفل ليذكوينج ساري لھا جاتا ان کے اندرونی کام جو جس ان مجن ان کو کرنے کی اجازت دے دی جاتی - پرائسری اور سيكفدري ايجوكيش تك ان كو يتهاني كا بندوبست هو جاتا اور جو روز صری کے سرکا رہی کام تھے وہ اپنی علاقائی زبان میں انجام دئے جاتے تو اتلى مشكل نه پرتى جننى اب هو

اب اس کشمکس کا نتیجہ یہ موا
مے اور اس تنگ نظری نے یہ گواوا کر
لہا مے کہ دو پنج سالہ پلان ممارے اوہر
سے نکل گئے میں لیکن عام لوگوں کو

گئی ہے -

آتا که هدوستان میں کونسا سویه انسا فے کد جس کے بارے میں کہا جا سكتا هـ كه ولا هلدى كا هـ -صرف ھلدی کے کہلے سے وہ ھلدی کا صوبه نههن هو سكتا - هم كهتے ههن که هماری بولی اردو هے لیکن آپ کہتے میں کہ تہیں تبہاری ملدی ھے ۔ یہ سراسر هما دهرسی هے اور اسی هنی دهرمی کی وجه سے لوگوں کر اندر اتفی بالرنس پیدا هوگئی هے اللا إختلاف يبدأ هو كيا ف أور يو -پی - هر چيز مين پنچهو گيا هے -

for Linguistic

Minorities

هندوستان میں جعلی بولیاں هیں میں اس بات کو ماللے کے لئے تھار ھوں کہ سب کی ماں شلسکرت ہے اور اس مؤن کوئی شک نہیں ہے لهكن سلسكوت كهين يهى تهين بولى جاتی اور جو تین زبانوں کا فارمولہ تھا اس مهی یه کها گها تها که هددوستان مين بولے جائے والی جو زبانیں هیں جو گورنمنٹ کے شهدول میں میں اس میں سے گوئی ایک جدید زبان هو - تو سلسکرت اس تهری ليلكويم فارموله مين كس طرح نهدر أسكتني هم - دوسرا سوال يه ہے کہ گورنمڈے نے جو انگیکریشن کانفرنس بنائی اس نے جو ریزولیشن ياس كيُّ عِيف منستون كي كانفرنس بلائی گئی اس نے بھی گچھ چھزیں طے کہی ، کیچ هدایتین دیں نور اس کے بعد تمام اسالهالس کو ولا فیصلے

هوهاته تهد تو ولا بهك وقت ايك جاله بهتهکر تین جار زبانیں بچوں کو پوهایا کرتے تیے ۔ اس میں عندی پڑھنے والم يحيد بهر أتم تم اردو يوهف والم بھی عربی پڑھنے والے بھی اور فاوسی پوهد والے بھی بنچے آئے تھے۔ ایک أدمى بهك وقت ان سب اكو تعليم دينا تها - جو جووق جوق مكتب همارے گهروں سیس هوتے اس اگر ان مهن اس طوح کا انتظام هو سکتا تها تو گرونمات کے جو بچے بچے اسکول هیں اور میں ایک سے دوسری زبان کو آسانی سے کھوں نہیں پوھایا جا سکتا هے -

کمهملو نے ایدی رپورے میں یہ بتایا هے که یو - پی - نے اپلے رونه کا جائزہ تک لیفا پساد نہیں کیا ہے -حالانکه چهف منسترون کو هدایت تھی که ضروری آمانیاں مائلارٹیز الهلكويسود كو دينے كے بعد وقتا فوقتا ان کو دیکھا بھی جائے۔ چیکلک کیا جائے - لیکن اس پر عمل صرف آندھر پردیس ، کیول اور مدراس کی سرگار نے کیا - رپورٹ میں یہ بھی بتایا گھا ہے کہ رامہور میں جس علاقه کو اردو اسهكلك ايريا قرار ديا كيا هـ وهاں پر اردو پوهانے کے لئے کوئی خاص انتظام نهیں کیا گیا ہے -ابھی مسٹر سلتھائم نے اپلی تقویر میں کہا تھا کہ ہلدی صوبے یا ہلدی اليريا والم - مهرى سمجه مهن نهين

[شريمتى انيس قدوائي] بههجم كيم - تب يه سوال اوريه حق کہاں سے باقی رہ کیا کہ استیت ان فیصلوں کو مانیں یا نه مانے اگر سينقول كورنمنث اور استيت كي گورنمات کے نمائندے آپس میں بیٹے كو كوئى فيصله كوتے هيں - پراثم ملستو کی چهز کو منظور کرتے هیں -پراونس کے تمام نمائندے اس سب چیزوں کو منظور کرتے ھیں پھر اپنے صوبه میں بیٹھکو ان باتوں پر عمل نه کویں تو اس کے معلی کیا ہوتے مهن ! اگر اس طرح سے هر صوبه کو من مانی کرنے کی چھوٹ دے دی کئی - جس طرح دو چار جگه ابهی دے دی گئی ہے تو میرا خیال ہے کہ یه معامله [کبهی بهی طے نہیں هو سكتا اور ايسى پرابلم روز بروز پيدا هوتى رههن کی - ویسے تو کہا جاتا ہے کہ هلدی اردو مهن بهت زیاده فرق نههن ھے - اس میں شک بھی نہیں ھے -مكر أفلد نوائن صدا نے اردو كلويدهن لگهنگو مهن جيسا که اپني تتوير مهن کہا تھا کہ مانسرور جھل سے تھن دريا نكلته هيس - ايك كلكا، ستلم اور تهسری برهمهتر - یه تین ندیان الگ ناموں سے پکاری جاتی میں اور الی الگ ملاقوں میں بہتی ہیں - لیکن اس کو ایک دریا نہیں کہدیا جاتا ۔ فائدة سب كو پهلچتا هـ - يهي صورت هے که هدوستان سهن جن زبانوں کی ماں سنسکوت هو اور جس زبان

کی ماں عوبی ہو تو فایکھا۔ یہ ہے کہ آیا وہ بولی جاتی ہیں ان کا کوئی انٹریچر ہے اُس کی کوئی لکھائی ہے یا نہیں - ان سب چھزوں کو دیکھنے کے بعد مائنارتی کی زباتوں کا فیصلہ کرنا هوکا – مهرا خهال هے که هر پراونس مهن جتنى بهي بولهان ههن وه اپنا بیک گراوند رکهتی هیی - زبان کوئی ایسی چهر نههی هے که جسے هم اور آپ بدالیں یا کوئی حکومت چاھے بنا لے۔ هو زبان کی ایک تاریخ هوتی ھے اس کی تہذیب موتی ھے اور ایک بهت بوا بیک گراوند هوتا هے - ان تمام چھڑوں کو لے کو صدیوں میں ایک زبان دیولپ هوتی هے - اسی طوم سے ہددی قیولپ کے گئی ۔ اس طرح سے اردو قیولپ ہوئی اور اسی طرح سے ہدوستانی کی دوسری ہوی ہوں زیانهن بنهن - آپ ان مهن سے کسی زبان کو آسانی سے مثا نہیں سکتے هیں لهکی جو آفهشیل زبانی هے ولا عام طور يو کاروباري زبان هوتي هـ ولا دنها میں ہو حکومت میں ایک رکھی جاتی ھے اور ولا آفیشیل زبان جو هوتی ھے اس کو پوهفا سب کے لئے لازسی هوتا ھے اس لئے هم لوگ هلدي کي ترقي کے لئے اس کو بوھاوا دینے کے لئے اس کو سهن مقبول کرنے کے لئے کوشفی کرنا ضروری سمجهایے هیں ماکر ساتھ هی هددوستان مهن علاقالي زبانون كو قائم

Report of Commissioner کرنے کے لئے جتنی کوشص کرنی چاہیئے وہ بھی کرنی ہے - اور وہ اب تک ہو۔ چکی۔ ہوتی اور سپ زبانیں ہائیں کے ا قريب آ کئي هوتهن – اگر په کشبکش -ٹہیں ہوتی ۔ پلڈت جی نے حال میرہ کہا تھا کہ آج کل یک جہتی اور میل جول کی ہوی چوچا ہوتی ہے - اور اردو زبان میل جول بوهانے کا ایک بوا ندونه هے - بدوسمالی هے که کاندهی جے کے ساملے ھلٹوستانی زیان کا ب ایک نظریه تها اور وه نظریه یه نها که هندرستان کی جو آفهشیل زبان هو ولا هندوستانی سبجهی جائے اور هلفوستانی کو دوتوں وسم النظام میں لکها جائے - دیو ناگری سهل اور فارسی میں لیکن اس کی کوشش نہیں کی کئی اور نه اس کو کسی نے مانا ۔ اب یه سوال هے که سمهی زبانوں کو الک الک مان لها جائے کا یعنی تمام ريجلل لهلكويجو كو مان لها جائے جہاں تک ابتدائی تعالم سے لے کو ، سیکنڈری تک پوھانے کا سوال ھے وہ مادری زبان میں پوهائی هو رر اقلهتون کو اس کا موقعه دیا جائے -أثلي سي باك ير سارا جهكوا هو كيا اور کمشار ہے چارہے بھی اِس معاملہ کو طے نہیں کر پائے انہوں نے بھی اپنی رپورٹ میں لکھا ہے کہ کچھ اسٹیت ایسی ههن جو اس بات کو نهین مانتی میں- میں قبتی منسٹر ماحب ہے پوچھانا چاہتی ہوں که ہوم

منستری نے اس بات پر کوئی ایکھن لیا یا نہمی کہا وہ استہدی اس جہز کو منظوو کرنے کا ارادہ رکھتی میں یا نہیں کیا مائٹارتیز کے سیف کارتس میں یہ چھڑ شامل نہیں ہے -

جہاں تک مسلمانوں کا معاملہ ہے مسلماتوں نے جو سو سال کی کوشش کے بعد اینا سارامذهبی نقرینچر اینی ساری تواریم اور اینے جتنے ادب تھے هر چھڑ کو نہوں نے اردو میں ترجمہ کرکے اکٹھا کو ایا ۔ اردو زبان کو کہھی سے لمکر نہوں آئے تھے وہ یہون کے میلجول سے بنی ٹھی - اور یہاں اس میں سب چیزبی منتقل کو کے وہ مطبقی هوگگے اور اب آپ اردو کو ختم كرنا جاءتي هين اس للي مسلمانوں کو سب سے زیادہ پریشانی ہو گئی ہے - میرا یہ دموں ہے کہ یو- ہی-میں ساٹیم سے ستو فی صدی آدسی تک اردو بولتے هيں - اور لکھتے پوهتے هیں - اگر لکھنے پڑھنے والوں کی تعداد ان سوله برس میں گھٹ بھی کٹی ہوکی تو بھی 🗝 فی صدی سے نیجے نہیں آئی ہے - آج بھی کروزوں آدمی ایسے هیں جو اس زبان کو بولتے میں لکوتے میں اور پرمتے میں پهر بهی کچهه علاتے ایسے هیں که جن کو کہا جاتا ہے کہ یہ منسی اسهیکنگ ایریا هے کچهه کو کیا جاتا ھے کہ اردر اسپیکنگ ایریا ھے اور ان میں کوئی آسانیاں نہیں دبی گٹی هیں۔اس لئے ہو ۔ ہی۔ کے معاملہ میں جبکہ کیشلر نے بھی اُپلی رپورٹ میں

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Report of Commissioner [شريمتني انهس قدوائي] أس کا تذکرہ کیا ہے یہ خاص طور پر آب لوگوں کے لئے قابل توجه ھے -

سوله برس کے اندر پریڈیڈنٹ آف اندیا کے ساملے ۲۰ لاکھ دستخط اردو والوں نے پیش کئے - اس بیج ميتي هوارون بار كوششين هوئين -کرپلانی کمیتی بلی اور معلوم نهیں كتلى كميتهان ينهن أور كتلى كانفرنسهن ھوٹھی لیکن اربر سب کے جواب میں هم کو یہی کیا گیا ہے که هم امید كرت هين كه اب سب معاملات طے ھو جائیں کے مگر پھر بھی یہی ھوتا ھے کہ وہ جو دشواریاں همارے بنجوں کو اور هم لوگوں کو ہو - ہی - کے اندر هوتي هين ولا بنستور قائم ههن -بہار اور مفاقیہ پردیس کے بارے میں وهاں کے لوگ زیادہ اچھی طرح سنجها سكتے هيأن كه وقال كها پوزیشن هے - لهمن میں نے جو کچه ديكها هے ولا يہي هے كه جو كشبكش يو - پي - مهن في وهي مدهيد پرديش م بن بھی ہے اور وھی حالت سجیے بہار میں بھی سلام میں آئی۔ جهانتک اندازه هے دهای سین نسبتاً کم هے لیکن پهر بھی بہاں الیسی چھڑیں ہیں کہ جن سے باض وقت ية الديمة يهذا هو جانا هے كه کھیں بچاں بھی ہو - ہی۔ کی مرح سے لوگوں میں ہے چیلی نه شروع هو جائے - جب دهلی کی اسملی بھی

تو هم هی لوگ ایک وفد اس کے ساملے لے کو گئے تھے انجمن ترقی اردو کی طرف سے اور هم نے درخواست کی تھی که دھلی جب اردو کا گوهه ھے اور اردو جہاں سے تکلی ھے وہاں يتو اس كو ريجلل ليلكويم كي حهثهت دو جائے اور یہاں هادمی اور اردو دونوں زبانوں میں گورنملت کی کاروائی هو - جهان تک اس گورنمات کا سوال ہے وہ قریب قریب هماری بات سائلے کے لئے تھار تھی مكر اس بهنم مين ولا كورلمات هي ختم هو کئی - بعد میں هم نے گورلو کے ساملے اس معاملہ کو رکھا اور گورٹر نے وعدیا کہا مگر پھ کہا کہ میں فرا پلیجابیوں سے اس بارے میں پوچه لون کهونکه پنجابی بهی یهان بهت کثرت سے آباد هو کئے ههں -هم کو اس پر کوئی اعتراض نہیں تها - پنجابی بهی میان همن اور اس للے اگر پلجابی زبان بھی رکھ لى جاتى تو همارا كنچه نقصان نه ھوتا - ممارے جیسے لوگ دنھا کے ھو زبان کے ادب کی عزت کاتے میں -هر لترييجر قابل احترام هے اور جو کنچھے بھی اکہا ہے وہ عوق ریزی کے ساتھے ہوی صحابت کے ساتھے لوگوں نے لکھا ہے - چاہے پنجابی کی زبان مين هو چاهے اردو ميں هو يا هلدي مين هو چاه تامل مهن هو تيلكو مهن هو يا کسي زبان مين هو هم کو

3811 *Motion regarding* Report 0/ Commissioner اس پر کوئی اعتراض نهین هوتا -مكر ولا مسكله كاروباري ضروريات كا يهي ختم هو گيا - أج دهار مهن بدستور وهي حالات موجود هين -ایک بات مهی اےولوں کے بارے میں کہدوں که جب تهری لهلکویم فارسوله کا سرکلر گورنمات کی طرف سے گیا تو اس میں جو چھڑ طے کی گائی وہ یہ ٹھی کہ جس کی ہو مادری زبان هو اس مهن اس کو تعلیم دو جائے - اس ایویا کی جو زيان هے اگر وهي مادري زيان هو تو

اس کو رکھا جائے ہلدی بولنے والوں کے علاقے میں کوئی تیسری زبان هدوستان کی مروجه زبانوں میں ہے اور انگریزی یا کوئی جدید پورویی زيلن ركهني جائے - ليكن استيت گورندلت نے هو چاته جو سرکلو بهیجا اس کے ہارے میں پہلے تو معلوم نههن هوا لهكن جب أن كي كانفرنس هوئی تو پاته لگا که خاص طور پر کہا گیا ہے قه اردو یا سلسکوس کو ركها جائي - اس لا تعميد يه هوا كه میں ایک هی تسترکت کی بابت یکا رهی هون که وهان سوله اسکول ته جوں میں سے تیرہ نے سلسکوت ملظور کی اور تیری نے اردو ۔ نو اردو یا سلسكرسة تو اس مهن كهين آتي هی نهیں تھی مگر ہو - پی- گورنداے نے جو سرکلر بهیجا اس میں یہی - 2

اس کے علاوہ ڈارکٹر اف ایمجوکیشن نے لکھا کہ طلبا کے سوپرستوں کی اکثریت جو دوسری زیان یسند کرے۔ اور اس کے ساتھے یہ شرط بھی لکا دیں که مناسب استاف کی موجودگی بھی ضرورى هے - جلاب عالى استان تو هم گهر سے بدا کو نہیں نکالتے - استاف تو گورنمنٹ کے تریننگ کالم پیدا کرتے ھیں اور اگر گورنمنٹ کے تریننگ کالم ايسے ههن جو ضروري امتاف فراهم نههن کر سکتے تو گورنمات کو استاف فراهم کرنے کے لئے اور تریننگ کالیم كهوللم خاهيكس - لهكن وهان پر ديهاتون مين يه كهديا گيا كه چونكه ضروري انتظام نههى هو سكتا ضروري استاف نهين هي اس لئه اردو مين تعلهم نههن هي جا سکتي - يه چلد چهریں تهیں جو میں نے آپ کے ساملے رکھوں اس کا مطلب یہ ہے کہ ولا اسلمت گورنمالیس جلهوں نے ان چهزوں کو ملظور نہیں کیا ہے ۔ ان تهن استاها کو چهور کر په کسی فلطافهم كي باتا هر تهيني بلكة بولیٹیکل مصلحت کی بنا پر چاہتی هیں که کسی طوح سے اسکولوں میں ایسے حالات پیدا کر دیئے جائیں جس سے روحمل لوزکرویم کا ملا کھونٹا جا - 2

ان چدد الفاظ کے ساتھے میں گورنملت سے دوخواست کروں کی کہ اس رپورے کی جو سفارشیں میں [شریمتی انیس قدوائی]
ان کو وہ مفظور کرے اور گورنمنٹ جو
طے کر چکی تھی اور انٹیگریشن
کانفونس نے تھری لینگوینج فارمولہ کہ
جس طرح سے منظور کیا تھا ا جو
جو طریقہ منظور کئے گئے سے مائدارتیز
کے سیف گارہ وفیدہ کے بارے میں ان
پر پوری طرح سے عمل کیا جائے ۔

ميرا خيال هے كه يه مطالبه تهيك هے جیسا که جو همارے متعترم دوست شری چرام داس دولت رام نے کہا ہے که مائفاریٹیز کے لئے هوم منسٹری کے اندر ایک منستر مقرر کها جائے۔ میں نے دو سال پہلے هی یه کہا تھا که كمشقر همارے لئے اتفا كامهاب نہيں هو سکے کا کیونکہ اس کے پاس کوئی پاور نهیں ہے کوئی اختیارات نہیں ھیں -ولا صرف ایک رپورت هم کو سال میں دے دیا کرے کا جو هم هاؤس میں رکھکو اس ہو بات چھت کو لھی گے ۔ اس لئے صرف رپورٹ کی هم کو ضرورت نہیں ہے - هم کو عمل درآمد کی ضرورت ہے اور عمل درآمد ایک منستر هي كوا سكتا هي - اس لكي اگر ایک قبائی منسار هوم منساری کے اندر ہو تو وہ پاورفل طریقہ سے استهتس کو صحیور کر سکتا ہے که ولا این تمام هدایتون پر عمل کریس اور الليتون کے متعلق صحبهم قدم اتهائهن -

ंश्रिमती ग्रनीस किदवई (उतर प्रदेश): वाइस चेयरमन साहब लिगविस्टिक माईनोरिटीज कमिश्नर की रिपोर्टहसबेमाम्ल स साल भी बाई है। रिपोर्ट हमें यह बताती है कि किस किस जवान के कितने बोलने वाले हर स्टेट में हैं। सुबों की हक्षमतों ने उनको क्या क्या रिश्वायतें दी हैं। उसमें हालात पर तपसरा भी है, एदादो गमार भी हैं। ये भी है कि पिछत्री सिफारिशों पर कितना अस्ल हम्रा है। कितनी रियासतों ने चीफ़ मिनिस्टसं कान्फोंस की हिदायतों पर ग्रम्ल किया । ग्रीर किन रियासतों ने नहीं किया । हिन्दस्तान को याजाद हए १६ वर्ष बीत गए हैं मगर इन ग्रकलीयतों की जवान का मसला ऐसा है कि वो आज तक तह नहीं हो सका । दनां के श्रौर भी कई बड़े मुल्क हैं उनमें बहुत सी जुवानें बोलने वाले रहते हैं, स्टेट्स हैं जो मुख्तलिफ रहन-सहन रखती हैं मस्तलिफ ज्वानें रखती हैं लेकिन कहीं भी ऐसी प्रोब्लम पैदा नहीं हुई जैसी कि हमारे देश में हुई है। यहां हमारी बोली भी झगड़े की जड़ वन गयी है। बिल्कुल श्रासान सी चीज थी जिसको रियासती हकमतों की हठ धर्मी ने एक बड़ा घहन मसला बनाकर सामने खड़ा कर दिया है। सरकारी जुवान हिन्दी करार देने के बाद हर सुबे में दो या तीन वोलियां मुकामी थीं जिनको ग्रगर इलाकाई तौर पर रीजनल लेंगएब मान लिया जाता उनके अन्दरूनी काम जो हैं उनमें उनको करने की जाजत दे दी जाती प्राईमरी ग्रीर सेकेंडरी एज्यकेशन तक उनको पढाने का बन्दोबस्त हो जाता और जो रोज मा कि सरकारी काम थे वो ग्रपनी लाकाई जवान में ग्रंजाम दिए जाते तो इतनी मश्किल नहीं पडती जितनी अब हो गयी है।

श्रव स कशमकश का नतीजा यह हुआ है श्रीर इस तंग नजरी ने यह गवारा कर लिया है कि दो पंचसाला प्लान हमारे ऊपर से निकल गए हैं लेकिन श्राम लोगों को पता नहीं चला कि उनमें क्या क्या शा श्रीर उन्हें क्या करना चाहिए था जो काम करने चाहिएं के जो निकाने मुकरंर

^{†[]} Hindi transliteration.

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थे वो अधरे रह गए वह पूरे नहीं हो सके। अब तीसरी योजना चल रही है कुछ लोगों को इसके बारे में जानकारी हो गयी है और हर तबका कुछ न कुछ प्लान के बारे में बाकिफ हो गया है। मगर पिछली बहुत सी स्कीमें ऐसी थीं जो अधुरी रह गयीं और काटेज इंडस्ट्री और कोधापरेटिव के यूजफुल प्रोग्राम नाकाम हो गए मगर यह गंवारा नहीं हुआ कि जो माइनोरिटी लैंग्एजेज थीं उनको पूरी तरह सुबे में कारोबार के लिए इस्तेमाल किया जाये, हिन्दी सरकारी ज्बान होते हुए भी मालूम नहीं कुछ नादान दोस्तों के दिमाग़ में यह बात कैसे वृस गई है कि जब त इंडे के जोर से सरकारी जुबान नहीं बनायी जायेगी तब तक इसको ग्रहमीयत हासिल नहीं हो सकेगी । इस तास्यब का नतीजा यह हुआ है कि आसामी, बंगाजी और मराठी पंजाबी, तामिल, तेलग् और सब ज्वानों का मसला उठ खड़ा हुआ। सबसे गैर बहुम मामला यू० पी० का था और यू० पी० में कोई मसला ऐसा नहीं था जो इतना मुश्किल हो जाता और इतने झगड़े की वृनियाद बनता यु० पी० में हिन्दी ग्रीर उर्द साव साव जलती रहनी चाहिएं । मुझे याद है जब मास्टर या मौलवी हम लोगों को घर में पड़ाते थें तो वो बयक वक्त एक जगह बैठकर तीन-चार जुवानें बच्चों को पढ़ाया करते थे, उसमें हिन्दी पढ़ने वाले बच्चे भी ग्राते थे उर्द पढ़ने वाले भी, अरबी पढ़ने वाले भी और फ़ारसी पढ़ने वाले भी बच्चे आते थे। एक आदमी बयक बक्त इन सब की तालीम देता था। जो छोटे छोटे मकतब हमारे घों में होते थे अगर उनमें इस तरह का इन्तजाम हो सकता था तो गवर्नमेंट के जो बड़े बड़े स्कूल हैं उनमें एक से दूसी ज्वान को श्रासानी से क्यों नहीं पढ़ाया जा सकता है।

किमध्नर ने अपनी रिपोर्ट में यह बताया है कि यू॰ पी॰ ने अपने रवैया का जायजा तक लेना पसन्द नहीं किया है। हालांकि चीफ़ मिनिस्टरों को हिदायत थी कि जहरी आसानियां माइनोरिटीज लेंगुएजिज को देने

बाद वक्तन फवक्तन उनको देखा भी जाए। चैकिंग किया जाय लेकिन इस पर ग्रम्ल सिफं ग्रान्ध्र प्रदेश केरल ग्रीर मदास की सरकार ने किया। रिपोर्ट में यह भी बताया गया है कि रामपूर में जिस इलाके को उर्द स्पिकिंग एरिया करार दिया गया है वहां पर उर्द पढ़ाने के लिए कोई खास इन्तेजाम नहीं किया गया है। अभी मि० सन्यानम ने अपनी तकरीर में कहा था कि हिन्दी सूबे या हिन्दी एरिया वाले मेरी समझ में नहीं ग्राता कि हिन्दुस्तान में कौनसा सुबा ऐसा है कि जिसके बारे में कहा जा सकता है कि को हिन्दी का है? सिर्फ हिन्दी के कहने से वो हिन्दी का सूबा नहीं हो सकता। हम कहते हैं कि हमारी बोली उर्दू है लेकिन आप कहते हैं कि नहीं तुम्हारी हिन्दी है। यह सरासर हठ धर्मी है और इसी हठ धर्मी की वजह से लोगों के ग्रन्दर इतनी बिटरनस पैदा हो गयी है इतना इखितलाफ पैदा हो गया है ग्रौर यू० पी० हर चीज में पिछड गया है।

हिन्दुस्तान में जितनी बोलियां हैं मैं इस बात को मानने के लिए तैयार हं कि सब की मां संस्कृत है, ग्रीर इसमें कोई शक नहीं है लेकिन संस्कृत कहीं भी नहीं बोली जाती। भीर जो तीन जुबानों का फ़ार्म्ला या उसमें यह कहा गया था कि हिन्दुस्तान में बोली जाने वाली जो ज्वानें हैं जो गवर्नमेंट के शिडयूल में हैं उसमें से कोई एक जदीद जवान हो। संस्कृत इस ध्वी लैगएज फाम्ले में किसी तरह नहीं ग्रा सकती दूसरा सवाल यह है कि गवर्नमेंट ने जो इं ग्रेशन कान्फ्रेंस बनाई, उसने जो रिजो-ल्यशन पास किये, चीफ मिनिस्टरों की कान्फ्रेंस बलाई गई, उसने भी कुछ चीजें तह कीं, कुछ हिदायतें दीं और सके बाद तमाम स्टेंट्स को वो फैसले भेजे गए। तब यह सवाल स्रौर यह हक कहां से बाकी रह गया कि स्टेंट इन फैसलों को मानें या न मानें ? अगर सेंद्रल गवर्नमेंट भीर स्टेट की गवर्नमेंट के

[श्रीमतीं ग्रनीस किदवई]

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मा न्दे श्रापस में बै कर कोई फैसला करते हैं, प्राइम मिनिस्टर किसी चीज को मंजर करते हैं, प्राविन्स के तमाम नुमाइन्दे इन सब चीजों को मंजूर करते हैं, फिर ग्रपने सुबे में बैठ कर ने बातों पर अमल न करें तो इसके माने क्या होते हैं ? श्रेगर इस तरह से हर सूबे को मनमानी करने की छट दे दी गबी, जिस तरह ो चार जगह अभी दे दी गयी हैं, तो मेरा ख़याल है कि यह मामला कभी भी तेय नहीं हो सकता और ऐसी प्राब्लम ोज बरोज पैदा होती रहेंगी। वैसे तो कहा जाता है कि हिन्दी और उद्दें में बहुत ज्यादा फ़र्क नहीं है और इसमें शक भी नहीं है मगर, धानन्द नारायण सदा ने उद् कन्वेन्शन लखनऊ में जैसाकि धपनी तकरीर में कहा था कि मानसरीवर झील से तीन दरिया निकलते हैं एक गंगा, सतलज और तीसरा ब्रह्मपुत्र, ये तीन नदियां ग्रलग नामों से पुकारी जाती हैं, और अलग अलग इलाकों में बहती है, लेकिन इनको एक दरिया नहीं कह दिया जाता, फायदा सब को पहुंचता है। यही सूरत है कि हिन्दुस्तान में जिन जावानों की मां संस्कृत हो और जिस जावान की मां अरबी हो, तो देखना यह है कि आया वो बोली जाती हैं, उनका कोई लिटरेचर है, उनकी कोई लिखाई है या नहीं । इन सब चीजों को देखने के बाद माइनारिटी की **जं**वानों का फैसला करना होगा । मेरों खयाल है कि हर प्राविन्स में जितनी भी बोलियां हैं वो ग्रपना बैकग्राऊन्ड रखती हैं। जबान कोई ऐपी चीज नहीं है कि जिसे हम और आप बना लें या कोई हुक्मत चाहे बना ले। हर जवान की एक तारीफ़ होती है, उसकी तहजीब होती है और एक बहुत बड़ा बैकप्राऊन्ड होता है। इन तमाम जीजों को ले कर सदियों में एक जवान डेवलप होती है। इसी तरह से हिन्दी डेवलप की गयी। इसी तरह से उद्दं डेवलप हुई और इसी तरह से हिन्द्स्तान की दूसरी बड़ी-बड़ी जवानें बनीं। श्राप उनमें से किसी जबान की श्रासानी से मिटा नहीं संकते हैं, लेकिन जो आफिशल जवान हो वो धाम तौर पर कारोबारी जवान होती है, वो दुनिया में हर हक्मत में एक रखी जाती है, और वो आफ़िशल जवान जो होती है, उसको पढ़ना सबके लिए लाजमी होता है। इसलिए हम लोग हिन्दी की तरक्की के लिए, उसको बढ़ावा देने के लिए, उसकी अवाम में मक़बल करने के लिए कोशिश करना जरूरी समझते हैं। मगर साथ ही हिन्द्स्तान में इलाकाई जवानों को कायम करने के लिये जितनी कोशिश करनी चाहिए वो भी करनी है। और वो अब तक हो चुकी होती, और सब जबानें हिन्दी के क़रीब आ गयीं होतीं ग्रगर यह कशमकश नहीं होती। पंडित जी ने हाल ही में कहा था कि आजकल यकजहती और मेलजोलं की बड़ी चर्चा होती है और उर्दू जवान मेल-जोल बढ़ाने का एक बड़ा नमुना है। बदकिस्मती है कि गांधी जी के सामने हिन्द्स्तानी जवान का एक नजरिया था और वो नजरिया यह था कि हिन्दुस्तान की जो आफ़िशल जवान हो वह हिन्दुस्तानी समझी जाय श्रीर हिन्दुस्तानी को दोनों रस्मूलख़त में लिखा जाय, देवनागरी में और फ़ारसी में, लेकिन इसकी कोशिश नहीं की गई और न इसकी किसी ने माना। ग्रव यह सवाल है कि सभी जवानों को ग्रलग ग्रलग मान लिया जायगा यानी तमाम रीजनल लैंगएजेज को मान लिया जाय। जहां तक इब्तदाई तालीम से लेकर सैंकंडरी तक पढ़ाने का सवाल है, वह मादरी जवान में पढ़ाई हो और अकल्लियतों को इसका मौका दिया जाय । इतनी सी बात पर सारा झगडा हो गया और कमिश्नर बेचारे भी इस मामले को तै नहीं कर पाये । उन्होंने भी ग्रपनी रिपोर्ट में लिखा है कि कुछ स्टेंट ऐसी हैं जो इस बात को नहीं मानती हैं । मैं डिप्टी मिनिस्टर साहब से यह पूछना चाहती हं कि होम मिनिस्टरी ने इस बात पर कोई एक्शन लिया या नहीं । क्या वो स्टेट इस चीज को मंजूर करने का इरावा रखती है या नहीं?

क्या माइनारिटीज के सेकगार्टस में यह चीज जामिल नहीं है ?

जहां तक मसलमानों का मामला है, मसलमानों ने छै सौ साल की कोशिश के बाद अपना सारा मजहबी लिटरेचर ग्रपनी सारी तवा ीख़ और अपने जितने अदव थे, हर चीज को उन्होंने उर्दू में तर्ज्मा करके इकटठा कर लिया। उर्दू जवान को वे कहीं से ले कर नहीं ग्राये थे, वो यहीं के मेल-जोल से बनी थी। श्रीर यहां इसमें सब चीजें मंन्तकिल करके वो मतमईयन हो गए और अब आप उद्दं को खत्म करना चाहते हैं। सलिए मुसलमानों को सबसे ज्यादा परेशानी हो गयी है। मेरा यह दावा है कि यू० पी० में साठ से सन्तर फी सदी तक आदमी उर्दू बोलते हैं भौर लिखते-पढ़ते हैं। अगर लिखने-प ने बालों की तादाद इन सोलह बरस में घट भी गयी होगी. तो भी पनास फ़ी सदी से नीने नहीं ग्राई है। ग्राज भी करोड़ों ग्रादमी ऐसे हैं, जो इस बबान को बोलते हैं, लिखते हैं, ग्रीर पढ़ते हैं। फिर भी कुछ इलाके ऐसे हैं कि जिनको कहा जाता है कि यह हिन्दी-स्पीकिला एरिया है, कुछ को कहा जाता है कि उद्देन्स्पीकिंग एरिया है ग्रौर उनमें कोई ग्रासानियां नहीं दी गयीं। इसलिए य ०पी ० के मामले में जबकि कमिश्नर ने भी अपनी रिपोर्ट में सका तजकरा किया है, यह खास तौर पर ग्राप लोगों के लिए काविले तवज्जो है।

सोलह वरस के अन्दर प्रेजिडेन्ट आफ इंडिया के सामने बीस लाख दस्तख़त उर्द् वालों ने पेश किये। इस बीच में हजारों बार कोशिशों हुईं। कृपलानी कमेटी बनी और मालूम नहीं कितनी कमेटियां बनीं और कितनी कान्फेन्सें हुईं। लेकिन इन सब के जवाब में हमको यही कहा गया है कि हम उम्मीद करते हैं कि अब सब मामलात ते हो जायेंगे। मगर फिर भी यही होता है कि जो दुश्वा-रियां हमारे बच्चों को और हम लोगों को यू० पी० के अन्दर होती हैं, वह बदस्तूर कायम हैं। बिहार और मध्य प्रदेश के बारे में वहां के लोग ज्यादा अच्छी तरह समझ सकते हैं कि वहां क्या पोजीशन है। लेकिन मैंने जो कुछ देखा है वह यही है कि जो कशमकश यू० पी० में है वही मध्य प्रदेश में भी है और वही हालत मुझे बिहार में भी सुनने में आयी जहां तक अन्दाजा है। दिल्ली में निस्वतन कम हैं, लेकिन फिर भी यहां ऐसी चीजें हैं कि जिनसे बाज वक्त यह अन्देशा पैदा हो जाता है कि कहीं यहां भी यू० पी० की तरह से लोगों में वेचैनी न शुरू हो जाये।

जब दिल्ली की एसैम्बली थी तो हम ही लोग एक बक्षद उसके सामने लेकर के गये थे अन्जुमन तरक्कीए-उर्द की तरफ से और हमने दरख्वास्त की थी कि देहली जो उर्द का गढ़ है, ब्रौर उर्द जहां से निकली है वहां तो इसको रीजनल लैंगएज की हैसियत दी जाये और यहां हिन्दी और उर्द दोनों जवानों में गवर्नमेंट की कार्रवाई हो। जहां तक इस गवर्नभेंट का सवाल है, वो करीब-करीब हमारी बात मानने को तैयार थी मगर इस बीच में वह गवर्नमेंट ही खत्म हो गयी। बाद में हमने गवर्नर के साधने इस मामले को रखा और गवर्नर ने वायदा किया, मगर यह कहा कि मैं जरा पंजाबियों से इस बारे में पुछ लं, क्योंकि पंजाबी यहां बहुत कसरत से ग्राबाद हो गये हैं। हमको इस पर कोई एतराज नहीं था। पंजाबी भी यहां हैं ग्रीर इसलिए ग्रगर पंजाबी जबान भी रख ली जाती तो हमारा कुछ नकसान न होता । हमारे जैसे लोग दुनिया के हर जवान के ग्रदब की इज्जात करते हैं । हर लिटरेचर काबिले एहतराम है। ग्रीर जो कुछ भी लिखा है वह ग्रकरिजी के साथ, वड़ी मेहनत के साथ लोगों ने लिखा है। चाहे पंजाबी जबान में हो चाहे उर्द में हो या हिन्दी में हो, बाहें तमिल में हो, तेल्गू में हो या किसी जवान में हो हमको इस पर कोई एतराज नहीं होता मगर वह ममला कारोबारी जरूरियात का भी खत्म हो गया। ब्राज दिल्ली में बदस्तर वही हालात मौजद हैं।

एक बात में सकतों के बारे में कह दं कि जब धी लैंगएज फार्मला का सर्कुलर गवर्नमेंट की तरफ से गया तो उसमें जो चीज तय की गयी वह यह थी कि जिसकी जो मादरी जवान हो उसमें उसको तालीम दी जाये। इस एरिया की जो जवान है अगर वही मादरी जबान हो तो उसकी रखा जाये । हिन्दी बोलने वानों के इलाके में कोई तीसरी जवान हिन्दस्तान की मरवजा जबानों में से श्रीर अंग्रेजी या कोई जदीर योखी जबान रहवी जाये । लेकिन स्टेट गवर्नमेंट ने हर जगह जो सर्जुलर भेजा उसके बारे में पहले तो मानम नहीं हमा लेकिन जब इन की कांकेंप हुई तो पता लगा कि खास तौर पर कहा गया है कि उर्द या संस्कृत को रक्खा जाये। इसका नतीजा यह इस्म कि मैं एक ही डिस्टिबट की बाबत बता रही हं कि वहां १६ स्कल थे जिनमें से १३ ने संस्कृत मंजर को स्रोर ३ म उर्दातो ३ई या संस्कर तो उसमें कहीं आती ही नहीं थी मगर यू० पी० गवर्नमेंट ने जो सईलर भेजा है उसमें यही है।

इसके इलावा डाइरेक्टर आ के एजूकेशन ने लिखा कि तुलवा के सरपरस्तों की अवसरियत जो दूसरी जवान पसन्द करे। और इसके साथ यह शर्त भी लगा दी कि मुनासिफ स्टाफ की मौजूदगी भी जरूरी है। जनावेखाला स्टाफ तो हम धर से बनाकर नहीं निकालते। स्टाफ तो गवर्नमेंट के ट्रेनिंग कालेज पैदा करते हैं। और अगर गवर्नमेंट के ट्रेनिंग कालेज पैदा कर सकते तो गवर्नमेंट को स्टाफ फराहम करने के लिए और ट्रेनिंग कालेज खोलने चाहिएं। लेकिन देहातों में यह कह दिया गया कि चंकि जरूरी

इन्तजाम नहीं हो सकता, जरूरी स्टाफ नहीं है इसलिए उर्दू में तालीम नहीं दी जा सकती। यह चन्द चीजें थीं जो मैंने आपके सामने रक्खों। इसका यह मतलब है कि वो स्टेट गवनंमेंट्रेस जिन्होंने इन चीजों को मंजूर नहीं किया है। उन तीन स्टेट को छोड़कर यह किसी गलतफहमी की बिना पर नहीं बल्कि पोलिटिकल मसलहत की बिना पर चाहती हैं कि किसी तरह से स्कूलों में ऐसे हालात पैदा कर दिये जायें जिससे रीजिनल लैंगुएज का गला घोंटा जा सके।

इन चन्द अलफाजों के साथ मैं गवर्नमेंट से दरख्वास्त करूंगी कि इस रिपोर्ट की जो सिफारिगें हैं उनको वह मंजूर करे और गवर्नमेंट जो कुछ तय कर चुकी थी और इंटेगरेशन कार्फेस में श्री लैंगुएज फार्मूला को जिस तरह से मजूर किया या और जो जो तरीके मंजूर किये गये थे माईनोरिटीज के सेफगाई वगैरा के बारे में उन पर पूरी तरह से अमल किया जाये।

मेरा ख्याल है कि यह मतालिबा ठीक है जैसा कि हमारे मोहतरिम दोस्त श्री जैरामदास दौलतराम जी ने कहा है कि माईनोरिटीज के लिए होम मिनिस्ट्री के ग्रन्दर एक मिनिस्टर मकर्रर किया जाये। मैंने दो साल पहले ही यह कहा था कि कमिश्नर हमारे लिए इतने कामयाब नहीं हो सकेगा क्योंकि उसके पास कोई पावर नहीं है, कोई ग्रब्तियारात नहीं हैं। वह सिर्फ एक रिपोर्ट हमको साल में दे दिया करेगा जो हम हाउस में रखकर उस पर बातचीत कर लेंगे। इसलिए सिर्फ रिपोर्ट की हमको जरूरत नहीं है। हम को ग्रमल-दरामद की जरूरत है और ग्रमल-दरामद एक मिनिस्टर ही करा सकता है। इसलिए ग्रगर एक डिप्टी मिनिस्टर, होम मिनिस्टी के अन्दर हो तो वह पावर±ल तरीके सं स्टेट्स को मजबूर कर सकता है कि वह इन तमाम हिदायतों पर ग्रमल करें ग्रौर ग्रक्लीयतों के मृतल्लिक सही कदम उठायें।

Shri R. M. Hajarnavis: Sir, I just want to say this. May I express my apology to the House and especially to my friend, Mr. Chordia, because while he was speaking I appeared to be in conversation with another Member. I might assure him that I was trying to get certain facts relating to the very subject of this discussion from an hon. Member of this House. There were certain issues raised relating to a sensitive spot, and I also knew it as he himself remarked, and I am going to reply to it tomorrow. I will read everything which has fallen from the hon. Member with very great care which I always do. I apologise to him for the lapse.

SHRI A. D. MANI (Madhya Pradesh): Mr. Vice-Chairman, the House has had an opportunity of discussing these four years the report of the Commissioner for Linguistic Minorities and I am glad to say that as a result of the work of the Commissioner and the work of the National Integration Conference the socalled minority languages' situation in the country has considerably improved. Sir, in the years to come the regional languages will develop in all the States services of the Union and perhaps after five or ten years serious difficulties may be encountered by the minority communities in various States in the matter of education and in the matter of employment. Already certain language and regional pressures there are in our body politic, and I may refer here to an observation made by the Commissioner in his report that in West Bengal for certain posts which were advertised the qualification that was insisted upon was that the person must have good power to speak in Bengali. This would rule out members of the minority linguistic communities in the State services of West Bengal. It is again significant—I am not criticising the West Bengal Government but I am only quoting what Commissioner has said—that when the attention of the West Bengal Government was drawn to this matter, no reply so far had West Bengal been received from the Government.

Today the position is that the Commissioner for Linguistic Minorities has a statutory status by virtue of the fact that he holds his office under article 350B of the Constitution and he has to carry out the obligations cast upon him under article 350A of the Constitution. Government has been coming forward with so many Constitution (Amendment) Bills and I would suggest to Government that in view of the fact that the regional languages are being developed, article 350A should be amended to give more powers to the Commissioner for Linguistic Minorities. I should like to read out the text of the article—

"It shall be the endeavour of every State and of every local authority within the State to pro vide adequate facilities for instruct tion in the mother-tongue at the primary stage"

I want to emphasise on the words "at the primary stage."

"... of education to children belonging to linguistic minority groups; and the President may issue such directions to any State as he considers necessary or proper for securing the provision of such facilities"

I would like this article of the Constitution to be amended to provide that the President may issue directions to the States when he feels that the language minority groups are being discriminated against in respect of employment in any State and that they are not being given facilities for higier education. Under this article, all that the linguistic minority group can ask for is education only up to the primary stage, not at the secondary stage and not at the collegiate stage. I think that this article should be amended so that it will enable the President to give directions on the basis of the recommendations that the Commissioner for Linguistic Minorities may submit to him from time to time.

[Shri A D. Mani]

The second point that I would like to mention is that in view of the regional languages being developed in every State—and I have no complaints against such development—the Union Government must provide the safeguard that in every State, provision is made for education in the Union language or the Union associate language. The Union associate language efter 1965 is going to be English, and the official language is going to be xlindi. It should be made compulsory 4or every university in the county *o allow the students to appear in either English or Hindi, not necessarily in the regional languages and not necessarily in the minority languages. As long as the avenues are open for a minority linguistic group to get education in English or Hindi, it will enable them to improve their chances of appearing for the examinations concerned, and these two languages should be made obligatory compulsory on the part of the universities concerned. Otherwise, while we will be developing the regional languages, we will be unloosening those bonds which hold India together.

The third point that I would like to make is that unfortunately, few good text-books have been published -in the so-called minority regional "languages in every State.

SHHI M. SATYANARAYANA-. May I ask the hon. Member to explain? When a particular regional language is declared as the State language—which means that that State language has to be used as the official medium for the purpose of carrying on the administration—and when that language also has to receive the same attention as the medium in order to enable any man whoever uses it to use it efficiently, how can that language be eliminated from the medium of instruction from the primary stages?

SHRI A. D. MANI: I am not suggesting that the regional language should be eliminated. What I am suggesting

is, if I am a student of the Madras University and I get education only in Tamil which is the regional language and if I happen to come from Sindh or from Puniab. I should be in a position to say that the Madras University holds examinations in Hindi and English also. If there is no instruction provided in the colleges, the university regulation should be so amended as to permit a student to sit privately for the examination. He must have the necessary opportunity for learning the Hindi language, and that is the only way in which he can get adequate opportunities or chances for employment not only in that State but in other States also.

SHRI M. SATYANARAYANA: That is the three-language medium.

SHRI A. D. MANI: That is the three-language medium. The three-language medium has been suggested by the Chief Ministers' Conference. The three-language medium should be insisted upon as a necessary obligation cast upon the President under article 350A which I read out just now.

The point that I would like to make is that the Central Government itself should publish model text-books in the regional minority languages, and it has been one of the recommenda tions of the Commissioner for Linguis tic Minorities. We cannot leave the publication of minority languages text-books to the State Governments, some of whom may be accused of indifference to the development of minority languages.

The fourth point that I would like to make is that the Commissioner for Lingustic Minorities has stated in his Report that pamphlets should be published in every State giving information on the rights of the minorities under the Constitution and the opportunities that are open to them for getting primary education in terms of article 350 and other matters. I am not in favour of more pamphlets being issued upon the rights of

minorities. What I am interested in is to see that the right of the minorities should not only be protected but the right of the minorities should be the foundation also for national unity. If we go on publishing pamphlets giving information about the rights of minorities, we will not be developing what I may call an all-India sense of unity.

I am not in favour of the suggestion made earlier in the debates that a Minister should be appointed in the Ministry of Home Affairs to look after minority affairs. As the Prime Minister has said, there is not going to be a second list under the Kamaraj Plan, and let not one more job be added to the Ministry without any well-defined functions. What I would like to say is-and this is very important-that in every State, the State Government should constitute a Minority Languages Board which will meet from time to time and tell the State Government what steps should be taken by it to see that they get the necessary linguistic protection under the Constitution.

Sir, I would like to make a reference to the demand made that the electoral rolls should be published in the minority languages. The Election Commission has partially considered this matter in the case of Punjab. But if we go on publishing the electoral rolls in the minority languages and the regional languages, what will happen is that we will not be developing the all-India language after 1965, namely, Hindi. We have taken the decision to make Hindi the all-India language. And Sir, as a person who has passed two examinations in Hindi and whose mothertongue is not Hindi, I would like to say that having taken the decision to make Hindi as the all-India official language, we should decide to make it the national language also, so that in course of time, as English has been adopted by the immigrant community of North America, we can make Hindi the real national language of the •country, maybe, fifty years hence.

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I would like to mention about the electoral rolls. We have got to see that the electoral rolls are published in Hindi and English and in the regional languages.

An. Hon. MEMBER: What about the minority?

SHEI A. D. MANI: The minority community must blend itself with the local surroundings and learn at least one of these three languages. If not the regional language, it at least should learn the all-India languages, namely, English or Hindi.

Sir, in our anxiety to protect the minority languages, I do not want that we should develop those specious seeds nf separatism which are ingrained in our minds. On account of our tradition and on account of the fact that the Indian society is based on caste and other considerations, already so many forces of division are working in our minds and we do not want the minority languages to be made a cardinal issue, as if this is the only thing which is important. Far more important is the Indian national unity.

I would like to make a reference to the craze—I would say, a wide spread craze—of the various State sign-boards Governments having h« the local regional languages. Even the mileage is indicated in the Devanagari script (Interruption). Yea. It is because you have never travelled all over India. You have been sitting in Madras under the shadow of Shii Kamaraj Nadar.

THE VICE-CHAIRMAN (SHRI GOVINDA REDDY): Please proceed and make your points. You have only two minutes more

SHRI N. M. ANWAR: I am sorry that Mr. Mani suffers from terrible ignorance as usual. I was applauding his proposal.

SHRI A D. MANI: Imagine the condition of the tourists who come to India and who go from State to Stata

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finding out the directions on the roads. They Sindhi literature—is to include Sindhi as find that the sign-boards are in the regional one of the languages recognised by the languages. At least, as far as the road signs Constitution in its Eighth Schedule. are concerned, they should always carry the national languages also on the sign-boards.

will be Hindi and English also will be an good deal of dissatisfaction in U. P. and I official language—I know my friend, would like to say that the extent to which professor Ruthna-swamy, does not like the we extend our sympathetic and generous expression "national language" of India.

position of Sindhi. Under the Constitution . other pressures.

SHRI M. P. SHUKLA (Uttar Pradesh): I rise on a point of order; I dp not think the Constitution provides for English as the national language of India.

SHRI A. D. MANI: Sir, I am only saying that English will be an associate official language after 1965, and in terms of the constitutional provision I would like all sign-boards to have letters engraved or painted in Hindi and the associate official language—which is English—after 1965.

SHRI M. P. SHUKLA: No, it should fee in Hindi and the Regional language.

THE VICE-CHAIRMAN (SHRI M. CJOVTNDA REDDY): He has just one Or two minutes more; please do not interrupt him,

SHRI A. D. MANI: Sir, I was making reference to Sindhi, that Sindhi should be included in the Eighth Schedule of the Constitution. The Sindhi community has suffered great privations after partition and large islands of Sindhis are to be found in almost every part of India. They have Contributed to the economic development of the country, and if they feel very strongly about their language, We should take all steps to preserve it, and the best thing that we can do-whatever the deficiencies in the

[Shri A. D. Mani.] and their trouble in script, or whatever the deficiencies in

Sir, I would also like to make the plea for the preservation of Urdu and the Sir, one more point; the national, language development of its culture. There is a support to Urdu will be an expression of our demonstration of national solidarity Now I would like to make reference to the and of our being above communal and

Thank vou

شرى پيارے لال كريل د طالب ، (اتريديهي): جناب والا- مين زيادة وقت نهين لون گا- محتومة قدوائي صاحبه کي حمايت مهن خيالات كا اظهار كرون كا -مجهد كيلا جاهد تها اس كا بهت سا حصه انہوں نے کہدیا ہے۔

هماری دیش میں جمہوریت هے اور هماری جمهوریت کی بلیاد سیکولرزم **پر ہے - اس ملک کی اقتصادی** حالت کاء سماجی حالت کا زیادہ تر دارومدار اکثریت اور اتلیتوں کے تعلقات پر هے - ارر جناب" والا - جهاں تک کہ اکثابت اور اقلیتوں کے نعلقات کا تعلق ہے یہ ایک بہت اہم مسمُلہ ہے اور اس پر جتنا همیں دهیان دینا چاھئے اتدا ھم نہیں دے رہے ھیں -موکئی سوکار **کو اس** کام کے لگے ی**ا اس** مسئلة كي طرف جتنا دهيان دينا چاهئے ولا نہیں دے رهی هے - اقلیتوں

Minorities

انگریزوں نے بھی حصہ لیا۔ یہ کہذا فلط هے که يه مسلمانوں کی زبان هے یہ مسلمانوں کی زبان کسی حالت میں نہیں ہو سکتی ہے یہ هماری یکجہتی کا ثبوت ہے اس کی تخلیق میں اس دیص کے سبھی آدمیوں نے سبهی قوموں نے کچھ نه کچھ حصه لیا ہے - زبان کے ساتھ دشملی نہیں هونی چاهئے زبان خرد به خود پیدا هوتی هے اور خود به خود اسکی پرورش ھوتی ہے اور خود به خود لوگوں کے دلوں پر قابض هو جاتی هے - اردو بان خود به خود پیدا هوئی اس میں زیادہ الفاظ هلدی کے آپ کو ملهی گے - فازسی کے بہمت کم ملیں گے -

یہ زبان یہاں کی زبانوں سے نکلی ھے - یہاں کی زبانوں کے کئی الغاظ اس اردو زبان کے اندر شامل ھیں اس لئے اس فلط فہمی سے هم کو نکل جانا چاھئے کہ یہ زبان کسی ایک قوم کی زبان ہے - کوئی زبان کسی ایک قوم کی کسی ایک صوبه کی نہیں ھو سکتی ھے . . .

थी एन० एम० ग्रनवर: यह तो मुस्तरका जबान है।

شری پیارے لال کویل وطالب : اس لئے میں کہہ رہا ہوں۔ میں اس کی اهمیت کی طرف دهیان دالوں گا۔ آزادی کے بعد هم نے اردو زبان کی ترقی کے لئے کچھ نہیں

حقوق کا تحفظ اور اس کے زبان کے تضفظ اس ديم مين بي اهميت وکھتا ہے۔ ہم دیکھتے ہیں کہ اس ديه لا بقوارة هوا تو محض اس وجه سے که اکثریت اور اقلیتوں کے تعلقات ٹھیک نہیں تھے - اور ابھی بہت سے مسئلے ایسے هیں جو محض الليتوں اور اکثريت کے تعلقات تھيك نہ ھونے کی وجہ سے اس دیش کے اندر هیں - جیسا که کئی صاحبان نے کہا ہے یہاں سینٹو کی سرکار میں ایک ایسا منستر هونا چاهئے جو که اقلیتوں کے مسئلے کو هر پہلو سے دیکھه سکے اور ان حقوق کا تصفظ کر سکے أنكے حقوق كى حفاظت كر سكے اور ان اقلیتی زبان کے ساتھ، جو بےانصافی هوتی هے ولا بےانصافی نه هونے پائے به کام اس منستر کے سپرد هونا چاهئے -

اس کے علوہ میں خاص طور پر ایک بات کی طرف آپ کی توجه دالوں کا که جہانتک اردو زبان کا تعلق هے سارے دیش کے اندر کنچهم لوگوں کے دل میں کچھے ایسا خیال ھے کہ یہ زبان باہر کی زبان ھے -جو ذرا سا بھی تواریخے سے یا همارے اتهاس سے واقف میں وہ جانتے میں که اردو زبان هندوستان میں پیدا هوئی اس کی پرورس هندوستان میں ھوئی اور جیسا که آپ جانے ھیں اس کی ترقی میں مسلمانوں نے، هندوں نے، عیسائیوں نے یہاں تک که

Minorities زبان پوهيس اردو نه پوهيس - همتو تعجب کرتے هیں که اردو مسلمان نهين كائست زيادة تعداد مهى يوهتا تھا - کائستوں کے علاوہ اردو کو عیسائی لوگ اینگلو انڈین لوگ پڑھا کرتے تهے۔ مکر آپ آهسته آهسته ايسي فضا پیدا کر رہے هیں که آردو کے خلاف ایک لہر پھیل گئے - اور کائست بهی آمسته آهسته اردو کو پوهنا چھوڑ رھے ھیں مسلمانوں کے علاوہ دوسری قومیں بھی اس زبان کو پومنا چهور رهی هیں - مسلمان بهی چونکه سهولتين نهين هين اسكولون اور کالحبوں میں اس لئے اس زبان کو چهرو ہے کی کوشش کر رہے ہیں -میں آپ کو بتا دوں کا که هندوستان اردو کا مرکز رہا ہے و ہلنوستان میں لکھنؤ سب سے زیادہ مرکز رہا ھے - دھلی اس کے بعد دوسرا مرکز - a !a, भा है।

श्री एम० सत्यनारायण: ग्रीर हैदराबाद

شرى بهاوه ال كويل فطالب: : تيسرا مركز حيدرآباد رها هے -ان جگہوں نے وردو کو حلم دیا یہاں اردو کی پرورش ہوئی اردو نے توقع کی - یہاں ہا۔ توقع کی که اردو وهاں سے نکل کر پنجاب پہنچی اور لاهور بھی ایک مرکز بدا - آج بھی میں بالکل یقین کے ساتھ کہم سکتا ھوں کہ جتنا اردو کے جاننے والے همارے دفدوستان میں هیں جتنے

[شرمی پیارے لال کریل دطالب] کیا - جو همیں کرنا چاهئے تھا - اردو زبان کی ترقی پر هماری اقلیت اور اکثریت کے تعلقات کا بوا بھاری دارو مدار هے - هم خاص طور پر ديكھتے هين که يو- يي مين اندروني طور پر کچه اور هوتا هے اوبر سے ولا جو کچه بھی کہیں مرکزی سرکار کے پاس سے هدایات جاتی ههی اور یو - پی سرکار کہتی بھی ہے که هم اردو کے لئے بہت کمچهه کر رہے هیں مگر پس پرده کیا هو رها هے - اس کے ساتھ دشملی نہاھی جا رھی ہے یہ کوشم کی جا رهی هے که اردو کی ترقی نه هو - لوگ اردو پوهیں نهیں اور اردو زبان آئے نہیں بوھے - اکر آپ غور سے دیکھیں اسکولوں میں دیکھیں، كالحول مين ديكهين ويونيورستيون میں دیکھیں اردو کی ترقی کے لئے كسى قسم كا موثر قدم نبين أتهايا جا رہا ہے بلکہ اردو کی طرف اسٹیب مدرلی تریتیات هو رها هے اس کے ساتهم الصاف نهين هو رها هے جيسا که ابهی محترمه قدرائی صاحبه نے بتایا که استاف کا سوال پیدا کرتے هیں اور یہ بتاتے هیں که اگر استان ھو-استاف پیدا کرنا آپ کا کام ہے --بہت سے لوگ تو اس وجه سے اردو نهیں پوھتے ھیں کہ فلاں اسکول میں فلاں کلاس میں اسٹاف نہیں ہے اور نهیں مجہور دیا جاتا ہے که وہ درسری اردو کے شاعر همارے هندرستان میں هیں جتنے انشاپردار وفیرہ یہاں هیں اتنے پاکستان میں بھی نہیں ملیں گے -

श्री एन० एम० ग्रनवर: श्राप भी तो शायर हैं।

شرى بيارے لال كريل دطالب: کوں پوچھتا ہے کہ میں نے بھی اودو تین کتابیں لکھی ھوٹی ھیں جو الهور مين مكتبة أردو +197ع میں نکلی هیں - میں جب مرکزی استبلی کا ممهر تها تو آل اندیا ریدیو سے اردو میں تقویریں کوتا تھا - لیکی آج آزادی کے بعد کسی آدمی نے نہیں پوچھا کہ آپ تقریر کر سکتے آپ آل انڌيا ريڌيو سے اردو کوئی بات کر سکتے ھیں یا نظم پیش کر سکتے ھیں۔ آدمی نے مجھ سے ایسا نہیں کہا - ظاہر ہے آپ کی اس طرف توجه هي نهين هي آپ چاهتے هي نهين هين - يهان تك كه اليكشي کے دوران میری کتابیں ٹلڈن جی کے سامنے پیش کی گئیں کہ یہ تو اردو دان هے یہ هدی تهیں جانتا ہے تو فارسی جانتا ہے اور اس کو تکت نہیں ملنا چاھئے۔ میں 190٧ء کی بات کرتا هوں - جب میں کانگریس کے اندر تھا۔

THE VICE-CHAIRMAN CSHRI M. GOVTNDA REDDY): Mr. Kureel, make other points, if you have any.

شری پهارے ال کريل دطالب، : I have got many points.

للُه میں اس بات کو سمجهتا ھوں کہ اردو کی طرف دھیاں نہیں دیا جا رہا ہے۔ میں پرزور سفارش کروں کا کہ یہاں اسرکار کی طرف سے ایک ایسی کمیٹی بللی چاھٹے ایسا کمیشور بلنا چاهنے جو اس بات کو معلوم کرے که آزادی کے بعد اردو زبان نے کتنی ترقی کی هے اور کیا وجه هے که اردو زبان کو جتلی ترقی کرنی جاهگے تھی نہیں کی هے اور وہ سرکار کو یہ سجهاو دے کہ وہ اردو زبان کو تیولپ کرنے کے للہے آگے جاکر کیا کیا کریگی - یہ بهت اهم سوال هے - پاکستان همارا نیبر ہے۔ پاکستان کو یہ کہنے کا موقعة نهين ملنا چاهكے كه اردو زبان کے ساتھ بے انصافی ھو رھی ھے -ھیتی اس سے کہیں زیادہ ترقی کرنی چاھئے ۔ ھمارے سلودھان میں بہت سے پراویوں میں اور اس چیز کے لئے بهی دو تین پراویزن هیں جن کی طرف شین آپ کی توجه دلانا چاهنا ھوں - ھمارے پارت ٣ ميں كنج آرتیکاس هیں جن کو میں یہاں پر آپ کے سامنے پوھنا چاھتا ھوں -

Article 29 says:

"(1) Any section of the citizens iresiding in the territory of India or any part thereof having a distinct language, script or culture of its own shall have the right to conserve the same."

[شری پیارے لال کریل دطالبء] اس میں آئے کہا کیا ہے -

Artice 30(1) says:

"All minorities, whether based on religion or language, shall have the right to establish and administer educational institutions of their choice."

اگر ہم آردو کے انسٹی تیوشوں چلانا چاھتے ھیں اردو زبان کو ترقی دینا چاہتے میں تو اس کے لئے سرار کو احداد دینی چاھئے۔ مگر میں دیکهتا هوں جہاں تک اردو کا تعلق کو جہاں تک اردہ پوهائی جاتی هے جن میں اردو پوهانے کی کوشھ کی جانی ھے ۔ امداد نبيي اوتیکل نیبر ۳۰ سکشی ۲ میں −

Article 30(2) says:

"The State shall not, in granting aid to educational institutions, dis criminate against any educational in stitution on the ground that it is under the management of a minority, whether based on religion or langu age."

مهن يه بات دي هولي هے - تهيک ھے ھ**ند**ی سرکاری زبان ھے - ھندی قومی زبان ہے - نیشنل لینگویج ہے لئے ھیپی کوشھ ، اس میں کوئی اعتراض نہیں ہے ۔

مگر جہاں تک ریجنل ھے - اس کے ہارے میں کیلدریہ کوه استیت گورندنتون کو س ہارے میں هدایت دینی وہ ان کے بارے میں بھی دھیاں دے۔ جهسا که سلودهان میں کہا گیا ہے -

Article 347 says:

"On a demand being made in that behalf the President may, if he is satisfied that a substantial proportion of the population of a State desire the use of any language spoken by them to be recognised by that State, direct that such language shall also be officially recognised throughout that State or any part thereof for such purpose as he may specify."

Then, in Chapter IV, article 350 says:

"Every person shall be entitled to submit a representation for the redress of any grievance to any officer or authority of the Union or a State in any of the languages used in the Union or in the State, as the case may be."

Then again article 350A says:

"It shall be the endeavour of every State and of every local authority within the State to provide adequate facilities for instruction in the mothertongue at the primary stage of education to children belonging to linguistic minority groups; and the President may issue such directions to any State as he considers necessary or proper for securing the provision of such facilities."

جناب والا - بهت سے لوگ جو اردو جانتے هيں هرائے لوگ جو اردو جانعے هيں جب كوئى درخواست عدالت میں پیش کرتے هیں تو اس 3839

کو ردی کی ٹوکری میں ڈال دیا جاتا ہے اور پہار دیا جاتا ہے - میں نے یہ اسی وجہ سے یہ چیز پڑھی ہے۔ ہائی کورے میں کوئی بھی آدمی اردو میں درخواست نہیں دے سكتا هے - اگر كوئى أدمى اردو جانتا هے خود درخواست بنا سکتا هے تو وہ دوسری زبان میں درخواست بنانے کے لئے یا هلدی میں بلانے کے لئے پیسه کیوں خبے کرے - اس کو بھی ادھیکار هونا چاهنے که عدالت میں اردو زبان میں درخواست پیھی کرے یا کسی زبان میں اگر وہ پیش کرنا چاهتا هے پیش کر سکتا هے اور اس میں کسی طرح کی پابلدی نہیں هونی چاهئے - میں دیکھتا هوں که ضلع لیول اور ھائی کورے کے اندر اردو میں درخواستیں پیھی کرنے پر اعتراض کیا جاتا ہے اور وہ درخواستیں نہیں لى جاتى هين - ميرا اس معاملة میں ذاتی تجربه ہے - مجھے هادی کم تی ہے اور میں هلدی سیکھلے کی کوشمی کر رها هوی مهی اردو و پرشیون جانتا هوں - میں نے جب کبھی اردو میں درخواست دی تو اس کو منظور نہیں کیا گیا۔ اس بارے میں سوشلست پارٹی نے ایجیٹیشن کیا کہ هائی کورت میں هندی اردو میں بحث کرنے کی اجازے ہوئی چاہئے -پہلے وہ درخواست هددی اردو میں نهين الى جاتى تهين اور نه هادي

میں بحث کرنے کی اجازت دی جاتی تھی لیکن ھمارے ایجیٹیشن کے بعد انہوں نے هندی اردو سیس درخواست دینے کی اجارت دے دی اور ہندی میں بحث کرنے کی بھی اجازت دے دی ۔ اس چیز کے لئے ھماری سوشلست پارٹی نے اس بارے میں آندولن کیا تھا۔ اس لئے میں گورندنت سے عرض کونا چاھتا ھوں کھ أس قسم كا جر دسكريميديشن هوتا هے وة نهيس هونا چاهئے - اگر كوئى آدمى ريجلل لينكويجز يا اپدى مادري زبان میں درخواست دینا چاهتا هے تو اس کو پوری اجازت دی جانی چاهئے - جب هم پريزيةنت كو کیندریه سرکار کو اینی زبان میس درخواست دے سکتے هيں تو عدالتوں میں مادری زبان میں درخواست دیئے میں کیوں اعتراض کیا جاتا ھے - میں زیا ہ نہیں کہنا چاھتا هوں لیکن جو چاد سفارشیں کمیشن کی طرف سے کی گئی ھیں ان کو پوه دينا چاهتا هون - مين اس چيز پر زیادہ وفاحت سے نہیں کہذا چاهتا کیونکه میرے پاس وقت نهیو ھے اور اس کے چند پیراگراف کو پڑھ ختم ايلى اسپيچ کو میں کر دوں ۔

In Chapter III, the Report says:

"The States Reorganisation Commission suggested that the Government of India should adopt in consultation with the State Govern-

[شرى پيارے لال كريل دهالب، ments a clear Code to govern the use of different languages at different levels of State Administration and take steps under Artcle 347 to ensure that this Code is لوك هين جو لردو بولام لرر سبجهات followed. The Commission made certain recommendations in this regard, most of which were accepted by the Government with a second with the Government with the second with t of India and were included in the Government of India Memorandum 1956. The decisions of the Chief Ministers' Conference on this subject are as follows:

(a; No State is completely uni-lingual and therefore wherever publicity is required other languages in use in the area should be employed.

(b) Where at least 60 per cent. of the population of a district speaks or uses a language other than the official language other than the official smaller area a linguistic minority language of the State the same should be constitutes 15 to 20 per cent, of the recognised as the official language in that population it would be desirable to get district in addition to the State official important Government noticei and language."

کمیشی نے اب تک جتنی لیلگویسٹک مائلرٹیز کے بارے میں سفارشیں دیں ان پر ابھی تک عمل نههی کیا گیا - چیف منسترس کانفرینس نے جو ریکمینڈیشن کی 🕰 اس کے بارے میں میں نے تین چار بانیں بتائیں هیں ان پر ابھی تک عمل نہیں ایا گیا ہے - جہاں تک یو - پی - میں اردو کا تعلق ہے وہاں + برسنت لوگ اردو بولتے هيں -یہ کہنا کہ صرف مسلمان بولتے هیں فلط بات ہے۔ وہاں بہت سے ادنی طبقے کے لوگ اور پست اقوام اوگ اردو بولتے هيں ، عسائي بولتے هيں ، اینکلو آندین بولتے هیں اس طوح سے يو- پي- مين اور دلي مين اردو

جاتي ھے --پرديس ه ادر اندهر ينجاب واجستهاي پردیش میں بھی بہت چاهتا هوں که جہاں ہو۔ یہ - کا تعلق ہے اس میں اردو ريجلل ليفكويم بنانے كا انتظام سے جاد کرنا چاھئے ۔ میں آپ نے سامنے پیراگراف ۳ کو پڑھ واهتا

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"(c) Whenever in a district or a rules published in the language of the minority."

عرض كرنا تو میں سوکار سے چاهٹا هوں که کمیشن جو سفارص کرتا ہے اس پر پوری طرح سے ممل كرنا جاهيًے - جيف ملستر كي کونسل میں جو سفارشیں هوتی هیں ان پر بھی عمل کرنے کے لئے استیتس کو هدایتین بهیجی جانی چاهگین -اگر هم ان باتوں کو نہیں کرتے هیں ، ان سفارشوں کو عمل میں نہیں لاتے هیں تو لنگویسٹک مائنرتیو کی جو ربورے ہے، جو ہر سال ہمارے سامنے پههی کی جاتی هے ، ولا بالکل بیکاو هو جاتی هے - اگر هم اس چيز کو طوح سے عمل میں لاتے هیں تو اس سے اکثریت اور اقلیتیوں کے 3843

میں آپ کا شکریہ ادا کونا جاھتا ھوں کہ آپ نے محصے اس موقعہ پو بولنے کا موقعہ دیا۔

ं[श्री प्यारे लाल कुरील 'तालिब' (उत्तर प्रदेश): जनावेवाला मैं ज्यादा बक्त नहीं लंगा। मोहतरमा किदवई साहिबा की हिमायत में अपने ख्यालात का इजहार करूंगा जो कुछ मुझे कहना चाहिये था उसका बहुत सा हिस्सा उन्होंने कह दिया है।

हमारे देश में जम्हरियत श्रीर हमारी जम्हरियत की बुनियाद सैक्यलरिजम है। इस मल्क की इस इवतसादी हालत का समाजी हालात का ज्यादातर दारोमदार श्रवसारयत और अञ्जीयतों के ताल्लकात पर है। श्रीर जनावेवाला, जहां तक श्रक्सरियत ग्रौर ग्रक्लीयत के ताल्लुककात का ताल्लुक है यह एक वहत ब्रहम मसला है ब्रीर इस पर जितना हमें ध्यान देना च हिये उतना हम नहीं दे रहे हैं। मर्कशी सरकार को इस काम के लिए या इस मसले की तरफ जितना ध्याम देना चाहिये वह हमारी मकती सरकार नहीं दे रही है। अक्लीयतों के हकक का तहपफुज ग्रीर उनके जुवान का तहफ्फुज इस देश में बड़ी श्रहमीयत रखता है। हम देखते हैं कि इस देश का बंटवारा हग्रा तो महज इस बजह से कि अक्सरियत श्रीर श्रक्लीयतों के ताल्लुकात ठीक नहीं थै। और ग्रभी बहत से मसले ऐसे हैं जो महज श्रवलीयत और अक्सरियत के ताल्लुक ठीक न होने की वजह से इस देश के अन्दर हैं। जैसा कि कई साहेबान ने कहा है कि यहां सेंटर भी सरकार में ऐक एसा मिनिस्टर होना चाहिये जो कि अक्लीयतों के मसले को हर पहलू से देख सके ग्रीर उनके हुक्क का तह-

पक्ष कर सके हुकूब की हिफाजत कर सके ग्रीर इन श्रवलीयती ज्वानों के साथ जो बेइन्साफी होती है वह बेइन्साफी न होने पाए। यह काम इस मिनिस्टर के सुपूर्व होना चाहिये।

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इसके ग्रलाबा में खास तौर पर एक बात की तरफ ग्रापकी तवज्जो दिलाऊंगा कि जहां तक उर्द ज्वान का ताल्लुक है सारे देश के अन्दर दिल में कुछ ऐसा ख्याल है कि यह जुबान बाहर की जुबान है। जो जरा सा भी तवारीख़ से या हमारे इतिहास से व किफ हैं वह जानते हैं कि उर्दु जुबान हिन्दुस्तान में पैदा हुई । इसकी परवरिश हिन्दुस्तान में हुई और जैसा कि आप जानते हैं इसकी तरक्की में हिन्दुग्रों ने, मुसलमानों ने, ईसा-इया ने और यहां तक कि ग्रंधेजों ने भी हिस्सा लिया । यह कहना गुलत है कि यह मुसलमानों की बुबान है। यह मुसलमानो की जुबान किसी हालत में हीं हो सकती है। यह मारी यकजहती का सब्त है इसकी तस्त्रीक में इस देश के सभी ग्रादिमयों ने सभी कौमों ने कुछ न कुछ हिस्सा लिया है। जुबान के साथ दुश्मनी नहीं होनी चाहिये ज्वान बदबख्द पैदा होती है ग्रीर खुदब-खुद परवरिश होती है ग्रौर खुदबखुद लोगों के दिलों पर काबिज हो जाती है। उर्द जुबान खुदबखुद पैदा हुई । इसमें ज्यादा अल्फाज हिन्दी के ग्रापको मिलेंगे। फारसी के बहुत कम मिलेंगे । यह जुवान यहां की जुवानों से निकली है यहां की जुवानों के कई ग्रल्फाज इस उर्द ज्वान के अन्दर गामिल हैं। इस-लिए इस गलतफहमी से हमको निकल जाना चाहिये कि यह जुवान किसी ए क़ौम की जुबा है। कोई जुबान किसी एक क़ौम की किसी एक सूबे की नहीं हो सकती है....

श्री एन०एम० ग्रनवर (महास) : यह तो मुक्तरका जुबान है ।

श्री प्यारे लाल कुरील 'तालिब' : इसीलिंथ में कह रहा हूं। मैं इसकी ग्रह-

^{†[]} Hindi transliteration.

[श्रो प्यारेलाल करोल 'तालिब'] मीयत की तरफ ध्यान दिलाएंगा । आजादी के बाद हमने उर्दू जुबान की तरक्की के लिये वृ.छ नहीं किया जो हमें करना चाहिये था। उर्द जुवान की तरक्की पर हमारी अक्लीयत श्रीर श्रासरियत के ताल्लुकात का बड़ा भारी दारोवमदार है। हम खास तौर पर देखते हैं कि यु०पी० में अन्दरूनी तौर पर-कपर से आप जो कुछ कहें मरकजी सरकार के पास हिदायात जाती हैं ग्रौर यू० पी० सरकार कहती है कि हम उर्द के लिये बहुत बुछ कर रहे हैं। मगर पसेपदी क्या हो रहा है। इसके साथ दूश्मनी निवाही जा रही है। यह कोशिश की जा रही है कि उर्दू की तरक्की न हो, लोग उर्द पढ़े नहीं ग्रीर उर्द ज्यान ग्रागे बढ़े नहीं । अगर भ्राप गौर से देखें, स्कलों में देखें, कालेजों में देखें, युनिवर्सिटी में देखें उर्द की तरक्की के लिये किसी किस्म का मग्रसिर वदम नहीं उटाया जा रहा है। बल्कि उर्द की तरफ स्टेप मदरली ट्रीटमेंट हो रहा है इसके साथ इन्साफ नहीं हो रहा है जसा कि अभी मोहतरमा किदवई साहेवा ने बताया कि स्टाफ का सवाल पैदा करने में और यह बताते हैं कि अगर स्टाफ हो -स्ताफ पैदा करना आपका काम है। बहुत से लोग तो इस वजह से उर्द नहीं पढ़ते हैं कि फला स्कल में फनां बलास में स्टाफ नहीं है और उन्हें मजबूर किया जाता है कि वह दूसरी जबान पढ़ें, यह उर्द न पढ़ें । हम तो ताज्जब करते हैं कि उर्दू मुसलमान नहीं, कायस्थ ज्यादा तादाद में पढ़ते हैं। काय थों के अलावा उर्द को ईसाई लोग, एंगलो-इंडियन लोग पड़ा करते थे। मगर आप ग्राहिस्ता-आहिस्ता एसी फिजा पैदा कर रहे हैं कि उर्द के खिलाफ एक लहर फैल गयी और कायस्थ भी धाहिस्ता-ग्राहिस्ता उर्द को पढना छोड़ रहे हैं मुसलमानों के ग्रलावा दूसरी कौमें भी इस जुबान को पढ़ना छोड़ रही हैं। मुसलमान भी चुंकि सहलियत नहीं हैं स्कूलों और कालेजों में इस लिये इस जुबान को छोड़ की कोशिश कर रहे है। मैं आपको बता दं कि हिन्द-

स्तान उद् का मरकज रहा है ग्रौर लखनऊं सब से ज्यादा मरकज रहा है। दिल्ली उसके बाद दूसरा मरकज रहा है।

श्रो **एम० सत्यनारायण** श्रीर हैदराबाद भी है ।

श्री प्यारेंनान कुरीन 'तानिव':
तीसरा मरकज हैदराबाद रहा है। जिसने
उई को जन्म दिया। उई की परवरिश
हुई, उई ने तरककी की, यहां तक तरककी
की कि उई वहां से निकलकर पंजाब पहुं वी
ग्रौर नाहौर भी एक मरकज बना। ग्राज
भी मैं बिल्कुल यकीन के साथ कह सकता हुं
कि जितना उई के जानने वाले हमारे हिन्दुस्तान में हैं, जितने उई के शायर हमारे
हिन्दुस्तान में हैं, जितने इन्शाह पर्वाज
वगैरह हैं उतने पाकिस्तान में भी नहीं
मिलेंगे।

श्री एन० एम० स्ननवर: आप भी तो बड़े शायर हैं।

श्री प्यारें लाल क्रील 'तालिब' : कौन पूछता है कि मैंने भी तीन किताबें लिखी हुई हैं जो कि लाहौर से १६३० ई० में निकली हैं में जब मरकती ग्रसेम्बली का मेम्बर था तो आल इण्डिया रेडियो से उर्द में तकरीरें करता था। लेकिन आज ग्राजाी के बाद किसी ग्रादमी ने नहीं पूछा कि आप तकरीर कर सकते हैं, आप श्राल इण्डिया रेडियो से उर्द में कोई बात कर सकते हैं या ग्रपनी न ज्ञाम पेश कर सकते हैं। किसी मादमी ने मुझसे नहीं कहा। जाहिर है कि ग्रापकी इस तरफ तवज्जो नहीं है। आप चाहते ही नहीं हैं। यहां तक कि इलेक्शन के दौरान मेरी किताबें टंडन जी के सामने पेश की गई कि यह तो उर्द्वां है, यह हिन्दी नहीं जानता, यह तो फारसी जानता है इसको टिकट नहीं मिलना चाहिये। मैं १६५७ ई० की बात करता हं। जब में कांग्रेस के श्रन्दर था।

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VICE-CHAIRMAN (SHHI M. GOVINDA REDDY): Mr. Kureel, make other हैं उर्द जुवान को तरक्की देना चाहते हैं points, if you have any.

have many points. got

श्री प्यारेलाल क्रील 'तालिब': इसलिए मैं इस बात को समझता हं कि उर्द की तरफ ध्यान नहीं दिया जा रहा है। में पुरजोर सिफारिश करूंगा कि यहां सरकार की तरफ से एक एसी कमेटी बननी चाहिये, एक ऐसा कमीशन बनना चाहिये जो इस बात को मालूम करे कि ग्राजादी के बाद उर्द जवान ने कितनी तरक्की की है ग्रीर क्या वजह है कि उर्द् ज्वान को जितनी तरक्की करनी चाहिये थी नहीं की है ग्रीर वह सरकार को यह मुझाव दे कि वह उर्द जुवान को डैयनैप करने के लिए आगे जा कर क्या करेगी । यह बहुत ग्रहम सवाल है । पाकिस्तान हमारा नेबर है। पाकिस्तान को यह कहने का मौका नहीं मिलना चाहिये कि उर्द् ज्वान के साथ बेइन्साफी हो रही है। हमें इसरी कहीं ज्यादा करक्की करनी चाहिये। हमारे संविधान में बहुत से प्रोवी-जन हैं और इस चीज के लिए भो ो तीन प्रोवीजन हैं जिनकी तरफ मैं आपकी तवज्जो दिलाना चाहता हं । हमारे पार्ट ३ में कुछ ब्राटींकिल्स हैं जिनको में यहां पर ब्रापके सामने पढ़ना चाहता हूं। ...

Article 29 says: —

"(1) Any section &f the citizens residing in the territory of India or anypart thereof having a distinct Article 347 says: language, script or culture of its own shall have the right to conserve the इसमें आगे कहा गया है।

Article 30(1) says: —

religion or language shall have the such purpose as he may specify.". right to establish and administer educational institutions of their choice".

अगर हम इंस्डीट्यशन चलाना चाहते तो इसके लिए सरकार को इमदाद देनी चाहिये । मगर में देखता हं कि जहां तक उई का ताल्लुक है हमारी सरकार की तरफ से ऐसे इंसीट्यूशनों को जहां उर्दू पढ़ ई जाती है जिनमें उर्दू पढ़ाने की काशिश की जाती है उनको किसी तरह की इमदाद नहीं दी जाती । इसमें एक और प्रोबीबन है ग्राटींकिल नं० ३० सेक्शन २ में ।

Article 30(2) says:—

"The State shall not, in granting aid to educational institutions, discriminate against any educational institution on the ground that it is under the arrangement of a minority, whether based on religion or language."

इसके बाद डाइरेक्टिव प्रिन्सिपिल में यह बात दी इई है। ठीक है कि हिंदी सरकारी जुवान है। हिन्दी कोमी जुवान है। नेशनल लेंग्रुब है इसके लिए हमें तरवकी करनी चाहिये । जितनी भी कोशिश हम कर सकते हैं उतनी करनी चाहिये, इसमें कोई एतराज नहीं है। मगर जहां तक रीजनल लें। रुबेज का सवाल है इसके बारे में केन्द्रीय सरकार को रटेट गवर्नमेंटों को इस के बारे में हिदायत देनी चाहिये कि वह इनके बारे में भी ध्यान दें। जैसा कि संविधान में कहा गया है।

"On a demand being made in that behalf the President may, if he is satisfied that a substantial proportion of the population of a State desire the use of any language spoken by them to be recognised by that State, direct that such language shall also be officially recognised "All minorities, whether based on throughout that State or any part thereof for [श्री प्यारेलाल कुरील 'तालिब'] Then, in Chapter IV, article 350 savs:→

"Every person shall be entitled to submit a representation for the redress of any grievance to any officer or authority of the Union or a State in any of the languages used in the Union or the State, as the case may be."

Then again article 350 A says: —

"It shall be the endeavour of every State and of every local authority within the State to provide adequate facilities for instruction in the mother-tongue at the primary stage of education to children belonging to linguistic minority groups, and the President may issue such directions to any State as he considers necessary or proper for securing the provision of such facilities".

जनाबेवाला बहुत से लोग जो उर्द जानते हैं पूराने लोग जो उर्द जानते हैं जब कोई दरस्वास्त ग्रदालत में पेश करते हैं तो उसको रही की टोकरी में डाल दिया जाता है भीर फाड़ दिया जाता है। मैंने इसी वजह से यह चीज पढ़ी है। हाई -कोर्ट में कोई भी आदमी उर्द में दरस्वास्त नहीं दे सकता है। कोई बादमी उर्द जानता है खुद दरख्वास्त बना सकता है तो वह दूसरी जवान में दरख्वास्त बनाने के लिए या हिन्दी में बनाने के लिए पैसे क्यों खर्च करे। उसको भी अधिकार होना चाहिये कि ग्रदालत में उर्जुवान में दरख्वास्त पेश करेया किसी जुवान में ग्रगर वह पेश करना चाहता है पेश कर सकता है ग्रीर इसमें किसी तरह की पावन्दी नहीं होनी चाहिये। में देखता हं कि जिला लेवल और हाईकोर्ट के ग्रन्दर उर्द में दरख्वास्तें पेश करने पर एतराज किया जाता है ग्रीर वह दरख्वास्तें नहीं ली जाती हैं। मेरा इस मामले में जाती तजवां है। मुझे हिन्दी कम आती है श्रीर में हिन्दी सीखने की कोणिश कर रहा हुं। मैं उर्दुवा परिशयन जानता

हं।। मैने जब कभी उर्दु में दरस्वास्त दी तो उसको मंत्र नहीं किया गया । इस बारे में हमारी सोशालिस्ट पार्वित एजी ठैशन किया कि हाईकोटं में उर्द में दरस्वास्त देने की खीर हिन्दी में बहस करने की इजाजत होती चाहिए। पहले वह दरस्वास्तें उर्द में नहीं ली जाती थीं ग्रांर न हिन्दी में बहस करने की इजाजत दी जाती थी लेकिन हमारे एजीटेशन के बाद उन्होंने उर्द में दरस्वास्त देने की इजाजत दे ी श्रीर हिन्दी में बहस करने की इजाजत दे ी। इस चीज के लिए हमारी सोजलिस्ट पार्टी ने इस बारे में आन्दोलन किया था । इसलिए में गवर्नमेंट से यह अर्ज करना चाहता हूं कि इस फिस्म का जो डिसिकिमिनेशन होता है वह नहीं होना चाहिये। ग्रगर कोई ग्रादमी रीजनल लैंग्एजेज या अपनी मादरी ज्वान में दरख्वास्त देना चाहता है तो उसको पूरी इजाजत दी जानी चाहिए। जब हम प्रेसी-डेन्ट को, केन्द्रीय सरकार को अपनी जुवान में वरख्वास्त दे सकते हैं ती ग्रदालतों में मादंरी जवान में दरख्वास्त देने में क्यों एतरांच किया जाता है । मैं ज्यादा नहीं कहना चाहता हं लेकिन जो चन्द सिफारिशें कमीशन की तरफ से की गयीं हैं उनको पढ़ देना चाहता हूं। मैं इस चीज पर ज्यादा वजाहत से नहीं कहना चाहता क्योंकि मेरे पास वक्त नहीं ग्रीर इस पैशारीफ को पैडकर में ग्रपनी स्पीच खस्म करूंगा ।

In Chapter III, the Report says: —

"The States Reorganisation Commission suggested that the Government of India should adopt in consultation with the State Governments a clear Code to govern the use of different lnaguages at different levels of State Administration and take steps under Article 347 to ensure that this Code in followed. The commission made certain recommendations in this regard, most of which were accepted by the Government of India, and were included in the Government.

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of India Memorandum 1956. The constitutes 15 to 20 per cent, of the follows: —

decisions of the Chief Ministers' population it would be desirable to get Conference on this subject are as important Government notices and rules published in the language of the minority".

- (a) No State is completely unilingual and therefore wherever publicity is required other languages in use in the area should be employed.
- (b) Where at least 60 per cent, of the population of a district speaks op uses a language other than the official language of the State the same should be recognised as the official language in that district in addition to the State official language".

कमीशन ने ग्रब तक जितनी लिगविस्टिक माई ोरिटीज के बारे में सिफारिशें दीं उन पर अभी तक अमल नहीं किया गया । चीफ मिनिस्टरस कां केंस ने जो रिकमेन्डेशन की हैं उसके बारे में में ने तीन चार बातें बताई हैं उत पर ग्रमी तक ग्रमल नहीं किया गया । बहां तक यू० पी० में उर्काताल्लुक है वहां ६० परसेन्ट लोग उर्दु बोलते हैं। यह कहना ाक सिर्फ मुसलमान बोलते हैं गलत बात है। वहां बहुत से ग्रदना तबके के लोग ग्रौर पस्त अकवाम लोग उर्द् बोलते हैं । ईसाई ोलते हैं। एंगलो इंडियन बोलते हैं। इनी तरह से य० पी० में और दिल्ती में उर्दू बोली जाती है । मध्यप्रदेश , बिहार, ंजान, राजस्थान ग्रीर ग्रांध्र प्रदेश में भी वह त से लोग हैं जो उर्दु बोलते हैं ग्रीर समझते हैं। इसलिए में सरकार से यह अर्ज करना चाहता हुं कि जहां तक य० पी०का ताल्नुक है उस में उूँ को रिजनल लेंगुएज बनाने का इन्तजाम जल्द से जल्द करना चाहिये । मैं आपके सामने पैराग्राफ ३ को पड़ देना चाहता हं जिस में यह कहा गया ਵੈ :---

"(c) Whenever in a district or a smaller area a linguistic minority

तो में सरकार से यह अर्ज करना चाहता हूं कि कमीशन जो सिफारिश करता है उसपर परी तरह से ग्रमल करना चाहिये। चीफ मिनिस्टर की काउंसिल में जो सिफारिशें हुई हैं उन पर भी ग्रमल करने के लिए स्टेट्स को हिदायतें भेजी जानी चाहिएं। अगर हम इन बातों को नहीं करते हैं उन सिफारिशों को ग्रमल में नहीं लाते हैं तो लिग्विस्टिक माईनोरिटीज की जो रिपोर्ट है जो हर साल हमारे सामने पेश की जाती है वह बिल्कुल बेकारहो जाती है। अगर हम इस चीज को ग्रच्छीतरह से श्रमल में लाते हैं तो इस से अक्सरियत और कक्लीयतों के जो ताल्लकात हैं वह खश गवार हो जाएंगे भ्रौर इस तरह से नेशनल इंटैगरेशन श्रच्छी तरह से हो जायगा ।

में ग्रापका अकिया ग्रदा करना चाहता हुं कि ग्राप ने मुझे स मौके पर बोलने का मौका दिया है।

SHRI N. M. ANWAR: Mr. Vice-Chairman, Sir, I rise to welcome the Fifth Report of the Commissioner for Linguistic Minorities covering the full calendar year 1962. After listening to the emotional effervescence of my good friend, Mr. Kuree] Talib in defence of Urdu as a language of the Christians, the Anglo Indians, the Kaysthas, Muslims, and of every good communuity. I feel that I am much relieved of a responsibility which otherwise I wished to discharge.

Sir, it is now evident from the wounderful defence that he had put up for this language that there are as many as 90 to 100 millions in this country who belong to what you call the Urdu minority, a minority that is spread over the length and breadth of

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[Shri N. M. Anwar.1 this country and even in the distant nooks and corners of this great sub continent. But Mr. Vice-Chairman, I do not take any chauvinistic view al though I know that Urdu is my mother-tongue. But then, Vice-Chairman, I belong to the joint family of linguistic pantheon where Urdu is my mothertongue, but Tamil ia my father-tongue, Telugu is my Bister-tongue and Canarese is my brother tongue. Well, let me tell you that there are very many languages of the country for which I claim kinship because my uncle and cousins can speak in these languages infinitely much better.

SHRI A. M. TARIQ (Jammu and Kashmir): What about English?

SHRI N. M. ANWAR: English is my official tongue, but Hindi is my beloved tongue, Arabic my grand-father's tongue, Persian my grand-mother's tongue and Sanskrit my forefathers' tongue. Therefore, Mr. Vice-Chairman, I have no sympathy for any one particular language to the total exclusion of all the other languages, nor have I any animus, a«y antipathy, any allergy against any language. Therefore, viewed with that background I welcome the observations of some of the distinguished Members in this House, Mr. P. N. Sapru, as he began this debate, gave proof of abundant catholicity. Indeed I admire all Kashmiri Brahmins not only for their beauty but also for their catholicity, for their dress and vision, for their sense of love and goodwill for all the languages of India, and that is the reason why probably the forces of national solidarity and emotional integration have come to be very safe in the hands of Kashmiri Brahmins.

SHRI A. M. TARIO: Only Brahmins.

SHRI N. M. ANWAR: Kashmiri Brahmis. Sir,—

SHRI A. M. TARIQ: Kashmiris, not only Brahmins

SHRI N. M. ANWAR; Yes, including Mr. Tariq.

SHRI A. M. TARIQ: I am also a

SHRI N. M. ANWAR; What is the real secret by which we have to preserve these minority languages in this country? It is not by the safeguards which the Constitution has provided for and the series of Commissions and Committees that have tried to fortify these minority languages in the course of their recommendations to which ample reference has been made by the Commissioner for Linguistic Minorities. It is not by these paper safeguards that we are going to ensure the future for our linguistic minorities. The greatest proof of minority languages is the goodwill that we enjoy from the majority community. Let us try to fill the dry bones of the Constitution with the flesh and blood of love and goodwill of the majority and that way, I feel, I must congratulate the Commissioner for some of the purple passages that I see in this report, as an eloquent tribute and testimony to the statesmanship that is now observed in the Southern State and particularly headed by the State of Madras which I have the honour to represent in this House. I am very pleased that even in the course of the speech that you made, Mr. Vice-Chairman, in reply to some of the points raised here, the glory belongs to the South, whether it be the Mysore State or the Madras State, or the Kerala State or the Andhra State. These are the States where we do not have much of this problem. The Telu-gus in Tamilnad, the Tamils in Andhra and equally the Urdu minority in every one of these four States had been having very little or no problem so far as the safeguards for their language are concerned. That is the spirit which we have to foster all over the country.

SHRI M. P. BHARGAVA (Uttar Pradesh): And yet linguistic.

SHRI N. M. ANWAR: Now I come to You, and reveal where it is linguistic. Nevertheless, why then do we have this problem hanging as a Damocles' sword

over our heads in the North, particularly in the belt which speaks Hindi as its regional Believe me, it was very language? sickening for me to hear how-I am not speaking of any observations expressed on floor of the House but I am here quoting chapter and verse from the report of the Commissioner—if any of the minority languages had come in as a casualty under the new dispensation with the advent of our freedom, it is that most beautiful language for which Mr. Sapru and Mr. Mani and Mr. Kureel had execented their treamendous defence, ie. Urdu. I askj why has Urdu come in for so much of this liability? Is it because that you are not able to bear its intrinsic superiority? Is it because that you have jealousy for its literary emblishments, and cultural excellence? Is it because that it is a eyesore to you that it carries the tradition of the composite culture that we have inherited through centuries? This language which I must say, owes much of its genius to the collective •wisdom we have inherited through the centuries Sanskrit, from Brijbasha, from from Prakrit, not to speak of Arabic and Persian. Yet, as Mr. Sapru very eloquently asked, how are we going to extend our token goodwill of love and sympathy for the Arab world and for Persia when you want to knock the bottom of their tradition this country and yet pretend to he friends with them who constitute thirty or thirty-five countries along the members of the United Nations in the world to-day? I ask, in the Interest of our own safety and security, for the very preservation of our non-alignment, it becomes but meet and necessary and a paramount responsibility that we have got to preserve that language and foster it and as my esteemed friend and great parliamentarian, Mr. A. D. Mani, said, that will •be the proof of our generosity. That will be the proof of our national solidarity. The strength of a chain depends on its weakest link and break that link and you break that chain. Where is this national consolidation when you want to trample this amalgam of composite culture— Urdu—under your feet?

Here is the report which gives proof that there abundant are certain States which despite safeguards provided for in the Constitution, have not been able to implement them, in spirit and in letter. There are still mental reservations and that only speaks that little minds and great States go ill together. It is not good for this country, it is not good for the statesmen of this nation, particularly a very great nation where we have got in the spectrum of our public opinion, different facets of our minorities that we should have to arrogate unto ourselves the spirit of jingoism or chauvinism in the name of nationalism. Therefore I say, such men as Mr. P. N. Sapru, who happily have come here to this House, Mr. Jairamdas Daulatram, Mr. A. D. Mani, Mr. Kureel Talib and Mr. Santhanam really did yeoman service for the preservation of our national solidarity and really gave a beacon light for our posterity by trying to that these linguistic minorities see not only effectively are safeguarded but they are considered as members of the common family and that with a sense oi brotherhood and fraternity we have to see that we encourage their language and culture and their recruitment to our public services. After all, for a democracy, the good conduct certificate for the majorities vests with the minority. It is not for you to say that you are running the Government good yourself. That does not become a certificate. Only an idiot praises himself.

SHRI LOKANATH MISRA (Orissa): The Opposition must say.

SHRI N. M. ANWAR: Yes. The Opposition constitutes the minority opinion. From every point of view, a linguistic minority, a racial minority, a religious minority, a political minority will have to sit in judgment over the conduct of the majority in a democracy and a certificate of good conduct from such minorities will be the most tremendous and eloquent testimony to the vitality of our national solidarity and to the statesmanship of our national leadership.

[Shri N. M. Anwar.]

Therefore, I believe that in all these matters, what is required is that we must have a large heart and a good mind that can live up to the challenge of our situation. Therefore, I feel that with the flesh and blood of love and goodwill we have to fill the dry bones of our Constitution. These safeguards are mere scraps of paper, not worth even the ink that has been wasted on these pages, unless it be that they are translated into action, unless it be that they are converted into reality, unless it be-and the wearer only knows where the shoe pinches—that I, as a linguistic minority, because Urdu is my mother-tongue as a racial minority— because I belong to the Dravidian stock—and as a religious minority—because I am a Muslim—as a regional minority—because I am of the South— unless I try to give expression to the good conduct of the majority, I believe there cannot be an assurance of safeguard for the minority which the founding-fathers of our Constitution have provided.

A very valuable observation was made by that distinguished Governor of this country, Mr. Jairamdas Daulat-ram . . .

SHRI A. D. MANI: Ex-Governor.

SHRI N. M. ANWAR: Once a Governor, always a Governor. From out of the blood spilt in the Brahmaputra valley came the cry for the cause of national integration. Mark the words, the cry came because he felt that linguistic fanaticism has raised its ugly head dividing the communities in Assam horizontally and vertically. Then it was the country's leadership which had been challenged to face the problem of nat'onai integration. It is a very s?.d commentary that after fifteen years of our freedom, we still should have to find out ways and means of how best we can foster our national integration. Mr. Vice-Chairman, I must give a warning to the minority myself, particular-

ly to the Muslim community spread all over this country, to the fifty, sixty millions of the Muslims of India. Let me give them this warning, born out of my own experience, and my love for their welfare that they have got to join the common stream of national life. While I can understand and applaud the provisions about the mother-tongue at the primary stage, at the secondary stage, Mr. Vice-Chairman, it is different. Let me tell you, that the Urdu minority which numbers some 80 to 90 millions in this country, they should take to the regional language, to the language of their environment, the language of their surroundings, the language of the marketplace, as their language for instruction, for education and for employment, and for their national get-togetherness, particularly, when Hindi is so close to Urdu. That is but meet and proper. I can give the example of that great educationist, leader and founder of the Aligarh Muslim ^University, Sir Syed Ahmed Khan when a century ago presented this formula to the nation and said that the community in order to be lifted from the backwaters of our society. should begin to impart education in English, should take to English education, which had been dubbed as "haram" by the divines, by the religious leaders of the community, in the'r hatred for foreign rule I say, let us remember this and address ourselves to this work, and in the interest of the solidarity of the country, lest we be left in the backwaters of society, let us see that we adopt the regional language as our own. That is exactly what I have myself provided for in the institutions which are under my management, the Islamia College, Vaniya, Badim the Islamiah High School at Pernambut, and so on.

AN HON. MEMBER: How are their accounts?

SHRI N M. ANWAR: Their accounts are wonderfully fool-proof.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Your time is finished.

AN HON. MEMBER; What about the development of Tamil language?

THE VICE-CHAIRMAN (SHM M. GOVINDA RDEEY): YOU must conclude now.

SHRI N. M. ANWAR; Two more minutes and I am done. Mr. Vice-Chairman, I have a few observations to make with reference to Tamil. Why should the headquarters of this Commissioner for Linguistic Minorities be located at Allahabad? That itself if proof of a certain dominance. The Uttar Pradesh, the State to which the Prime Minister belongs, has not given a good account of itseif in matters of the linguistic minorities. It is the worst sinner and I am sorry I have to lay this charge at the door of Uttar Pradesh.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): You proceed to the next point.

SHRI N. M. ANWAR: Mr. Vice-Chairman, my State in the South has Tamil . . .

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): You have only one more minute.

SHRI N. M. ANWAR: I am developing my point.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): You are developing nothing.

AN HON. MEMBER: What about Tamil?

SHRI N. M. ANWAR; Therefore, Mr. Vice-Chairman, I feel that the headquarters should be shifted to a more cordial atmosphere. After all it is the climate of public opinion, of goodwill and love that must be fostered for the linguistic minorities in the country.

Mr. Vice-Chairman, one more point and I am done. I have got the highest admu. *ion for the most ancient language that this country has ever produced. While Mr. Santhanam and Mr. Chordia pleaded for Sanskrit and that its study should be provided for in all the States, I was very happy, because they played into my hands. I myself said long ago that there should be this four-language formula, not three-language formula.

AN. HON. MEMBER: Now it will be a four-language formula.

SHRI N. M. ANWAR: There should be this four-language formula for the solution of this problem. Mr. Vice-Chairman, Sanskrit is anterior to the other languages and I want the entire country to start learning it right from the base so that all the communities and sections may be equally placed in the matter of acquiring proficiency in that language, the lanugage of our ancestors, our forefathers rather than allow Hindi language which is dominating some 50 or 60 or 80 millions of this country in order to have a superiority over the rest of the country, and that naturally impedes the progress of national solidarity.

One more point and I finish. Of all the languages of the world, the moat ancient is a language which has been in existence for some 17,500 years or so, and that is Tamil, a language which has been living there since Adam dropped from Heaven. Adams Rock is in Tamilnad.

SHRI A. M. TARIQ; Adam spoke Tamil?

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Order, order.

SHRI N. M. ANWAR; I want Tamil to be known all over this country, There must be a National Institute for Tamil Culture at the capital of India. 861 *Motion regarding* Report of Commissioner

SHRI AKBAR ALI KHAN (Andhra Pradesh); You want Tamil dominance?

THE VICE-CHAIRMAN (SHRI GOVINDA REDDY): YOU conclude now.

SHRI N M. ANWAR: I am only saying that we must try to preserve a language which has never been a dead language, a language which has been living for the last 17,000 years and more, a wonderful language of solidarity, harmony and love for all.

SHRIMATI C. AMMANNA RAJA (Andhra Pradesh): We are discussing the linguistic minorities.

THE VICE-CHAIRMAN (Shri M GOVINDA REDDY): Let him finish.

SHRI N. M. ANWAR: I am talking about Tamil which the hon. Member does not

SHRTMATI C. AMMANNA RAJA: I know.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Mr, Anwar, you must conclude now. You have already exceeded vour time.

SHRI N. M. ANWAR: Yes, Sir. I conclude now. I only say that there must be a National Institute of Tamil Culture at the Headquarters of the Republic of India here for disseminating the glories of this most ancient language of the world, the language of love and goodwill for all humanity.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY) : Shrimati Tara Ramachandra Sathe.

SHRI ARJUN ARORA (Uttar Pradesh): Mr. Vice-Chairman, before you call on another hon. Member, please give me an opportunity to refute the allegations made by Mr. Anwar. that Uttar Pradesh has not treated the Urduspeaking people properly. That is wrong, absolutely wrong.

SHRIMATI TARA RAMACHANDRA SATHE (Maharashtra): Mr. Vice-Chairman, I congratulate the hon. Minister for placing this Report of the Commissioner for Linguistic Minorities—the Fifth Report—before the House for consideration. I ffiTty agree with the hon. Member, Shri Jairamdas Daulatram, that it is the duty of the majority to make tho; minorities feel that they are treated as younger brothers, as members of the same family. I remember one saying -Do to others a? you would like others to do to you. This is a golden rule of life and, Sir, we must remember that in one State one language may be the majority language, but it is the minority language in some other States. So, I feel that we must create confidence in the minorities. in the people speaking the minority language as also in the religious minorities, and give them every facility that is needed. Sir, I feel that it is the duty of the Members of this House to put the grievances, if any of the minor'ties in the different Stqt's before the Union Government and request the Government to look into the matter.

Sir. the decision taken by the Ministerial Committee of the Southern Zonal Council regarding electoral rolls has not been implemented. To quote from the Report, on page 97, paragraph 587, it has been stated:

"Inasmuch as the people of the country are expected to take a serious 'nterest in the election to panchayats and local bodies and they have already begun to do so, it is desirable that the decision of the Southern Zonal Council is implemented without any further loss of time This would appear possible onV if. as suggested ho the Election Commission, the Southern States amend their existin? laws to enib'e publication of electoral rolb of panchayat and local bodies In minority languages."

1 would request the Government to look into this matter.

The hon. Member, Mr, Desai, and also Mr. Govinda Reddy, mentioned in their speeches about the minutes or the proceedings of the Belgaum Municipality. I would like to refer to that matter and say something more about it. According to some, it is learnt that the Mysore Assembly has passed a Bill which says that the proceedings shall be kept in Kannada and in English if the Municipal Council so resolves. That is to say that the minutes of the proceedings

shall be kept like that. As the hon. Member himself explained, in Balgaum the population is 52 per cent Marathispeaking. Secondly, I would like to say something about the proportion of the membership of the Municipal Council itself.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): You can continue tomorrow. The House now stands adjourned till 11 A.M. tomorrow.

The House then adjourned at five of the clock till eleven of the clock on Wednesday the 18th December, 1963.